NATIONAL HUMAN RIGHTS COMMISSION

MILLENNIUM POST, Delhi, 28.5.2025
Page No. 6, Size:(14.70)cms X (11.48)cms.

JOURNALIST SHOT DEAD: NHRC SENDS NOTICE TO HARYANA DGP

NEW DELHI: The NHRC on Tuesday said it has sent a notice to the Haryana DGP over reports that a journalist was "shot dead" near his residence in Luhari village of Jhajjar district earlier this month. It said the content of the reports, if true, raise a serious issue of violation of the human rights of the victim. The NHRC has taken "suo motu cognisance of media reports. Reportedly, the journalist working with an online news portal was out for a walk after dinner on May 18, when unidentified assailants shot him and fled. The rights body has asked the DGP for a detailed report in two weeks.

NATIONAL HUMAN RIGHTS COMMISSION
HINDUSTAN TIMES, Delhi, 28.5.2025
Page No. 11, Size:(11.03)cms X (12.34)cms.

Jewellery firm sends staff into septic tank to find gold, 4 dead

Senjuti Sengupta
letters@hindustantimes.com

JAIPUR: Four workers died by inhaling toxic fumes after they entered a 10-foot deep septic tank underneath a jewellery factory in Jaipur to try and retrieve gold and silver particles from the sludge, police said on Tuesday.

The incident took place on Monday night in Sitapura Industrial area of Jaipur when eight workers were employed to recover gold and silver particles lost during the washing of jewellery from the toxic sludge. The workers were initially reluctant to undertake the work because of the toxic fumes, but agreed to do it after they were offered extra money, police said.

"The workers initially refused to do the work because of the hot weather that may cause buildup toxic gas in the tank," Sanganer police station house officer (SHO) Anil Jaimani said. "Vikas Mehta, the CEO of the company that owns the factory, and director Arun Kothari convinced the workers to go into the tank by offering them extra money."

Jaimani said all eight workers entered the tank to recover the sludge. While cleaning the tank, however, the workers lost consciousness. Police reached the site upon receiving information about the incident from the control room, and the workers were brought out of the tank.

The 8 workers were employed to recover gold and silver particles lost during the washing of jewellery. HT PHOTO

The workers were rushed to a local hospital, where doctors declared four of them dead. The deceased were identified as Rohit Pal, Sanjeev Pal, Himangshu Singh, and Arpit Yadav — all between the ages of 25 to 30.

"Two workers — Ajeet Chauhan and Raj Pal — remain in critical condition and are undergoing treatment," the SHO said. "The remaining two — Amit Pal and Suraj Pal -- were discharged."

Police said that the workers were operating without any safety gear. "We are probing why the workers were forced to clean an underground septic tank without any safety measures during a heatwave. We are also investigating the legality of the storage of gold particles in the tank," the SHO said.

"Mukesh Pal, brother of deceased Rohit Pal, runs the contract agency through which the eight workers were employed," Jaimani said. Following the incident, Mukesh filed an inquest on Tuesday morning. "No FIR (first information report) was lodged. It will be done after a thorough investigation," the SHO added.

Meanwhile, the National Human Rights Commission (NHRC) has taken suo motu cognisance of the matter and directed the district administration to submit a detailed investigation report by June 16.

A notice was also issued to Arun Kumar and CEO Vikas Mehta to submit their response by June 16.

NATIONAL HUMAN RIGHTS COMMISSION

TRIBUNE, Chandigarh, 28.5.2025
Page No. 4, Size:(13.41)cms X (21.40)cms.

Report sought from DGP over Jhajjar journalist's murder

NEW DELHI, MAY 27

The National Human Rights Commission (NHRC) has issued a notice to the DGP of Haryana seeking a detailed report within two weeks over the brutal murder of a journalist in Luhari village of Jhajjar district, a senior official said here on Tuesday.

Dharmendra Singh Chauhan, a journalist affiliated with an online media outlet on YouTube, was shot on the evening of May 18 near his residence in Luhari.

The police initiated a probe after registering a case against eight individuals based on a complaint filed by the victim's son. The crime took place when Chauhan was out for a walk after dinner.

According to the slain jounalist's son, a villager came to their house and informed the family that his father was lying injured alongside a road. "We rushed to the spot and took him to a hospital in Heli Mandi. Due to his critical condition, he was referred to another medical facility. Unfortunately, he succumbed to his injuries," said the complainant. Tapasvi Sharma, president of Janmanch Patrakar Sangh, Jhajjar, condemned the killing, and demanded swift justice. "We have met senior police officials to press for the immediate arrest of those involved," Sharma said.

The Commission observed that the contents of the media reports, if true, "raise a serious issue of violation" of the human rights of the victim. — TNS

NATIONAL HUMAN RIGHTS COMMISSION

HINDUSTAN TIMES, Chandigarh, 28.5.2025
Page No. 8, Size:()cms X ()cms.

Jewellery firm sends staff into septic tank to find gold, 4 dead

Senjuti Sengupta
letters@hindustantimes.com

JAIPUR: Four workers died by inhaling toxic fumes after they entered a 10-foot deep septic tank underneath a jewellery factory in Jaipur to try and retrieve gold and silver particles from the sludge, police said on Tuesday.

The incident took place on Monday night in Sitapura Industrial area of Jaipur when eight workers were employed to recover gold and silver particles lost during the washing of jewellery from the toxic sludge. The workers were initially reluctant to undertake the work because of the toxic fumes, but agreed to do it after they were offered extra money, police said.

"The workers initially refused to do the work because of the hot weather that may cause buildup toxic gas in the tank," Sanganer police station house officer (SHO) Anil Jaimani said. "Vikas Mehta, the CEO of the company that owns the factory, and director Arun Kothari convinced the workers to go into the tank by offering them extra money."

Jaimani said all eight workers entered the tank to recover the sludge. While cleaning the tank, however, the workers lost consciousness. Police reached the site upon receiving information about the incident from the control room, and the workers were brought out of the tank.

The workers were rushed to a local hospital, where doctors declared four of them dead. The deceased were identified as Rohit Pal, Sanjeev Pal, Himangshu Singh, and Arpit Yadav — all between the ages of 25 to 30.

"Two workers — Ajeet Chauhan and Raj Pal — remain in critical condition and are undergoing treatment," the SHO said. "The remaining two — Amit Pal and Suraj Pal — were discharged."

The 8 workers were employed to recover gold and silver particles lost during the washing of jewellery. HT PHOTO

Police said that the workers were operating without any safety gear. "We are probing why the workers were forced to clean an underground septic tank without any safety measures during a heatwave. We are also investigating the legality of the storage of gold particles in the tank," the SHO said.

"Mukesh Pal, brother of deceased Rohit Pal, runs the contract agency through which the eight workers were employed," Jaimani said. Following the incident, Mukesh filed an inquest on Tuesday morning. "No FIR (first information report) was lodged. It will be done after a thorough investigation," the SHO added.

Meanwhile, the National Human Rights Commission (NHRC) has taken suo motu cognisance of the matter and directed the district administration to submit a detailed investigation report by June 16.

HINDUSTAN TIMES, Chandigarh, 28.5.2025
Page No. 4, Size:(7.22)cms X (8.10)cms.

{ JOURNALIST'S MURDER }

Give report in 2 wks, NHRC tells Hry DGP

HT Correspondent
letterschd@hindustantimes.com

CHANDIGARH : The National Human Rights Commission (NHRC) on Tuesday sent a notice to the Haryana's director general of police (DGP) over reports that a journalist was "shot dead" near his residence in Luhari village of Jhajjar district earlier this month.

The rights body has asked the DGP for a detailed report in two weeks.

The NHRC, in a statement, said the content of the reports, if true, raise a serious issue of violation of the human rights of the victim. The commission has taken "suo motu cognisance of media reports that a journalist was shot dead near his residence" on May 18, it said.

Reportedly, the journalist working with an online news portal was out for a walk after dinner, when unidentified assailants shot him and fled.

According to a May 19 news report NHRC cited, villagers took the victim to a nearby hospital, which referred it to another hospital in Gurugram, where he succumbed to his injuries.

NATIONAL HUMAN RIGHTS COMMISSION

HINDUSTAN, Delhi, 28.5.2025
Page No. 5, Size:(5.93)cms X (4.95)cms.

टिल्लू ताजपुरिया हत्याकांड में एनएचआरसी का शिकंजा

रामपुर, वरिष्ठ संवाददाता। तिहाड़ जेल में गैंगस्टर सुनील उर्फ टिल्लू ताजपुरिया की नृशंस हत्या के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शिकंजा कस दिया है।

प्रशासन से प्राप्त रिपोर्ट के बाद आयोग ने डीजी (इनवेस्टिगेशन) को प्रकरण की विस्तृत जांच कर दो सप्ताह में रिपोर्ट देने के आदेश दिए हैं। आयोग ने यह कार्रवाई रामपुर के आरटीआई एक्टिविस्ट दानिश खान के पत्र पर की है। इसमें उन्होंने आयोग से अपील की थी कि संबंधित अधिकारी मामले को दबाने में लगे हैं। पत्र में आरोप लगाए गए हैं कि तिहाड़ जेल में आए दिन गैंगवार की घटनाएं हो रही हैं। यह सब जेल अधीक्षक और जेल प्रशासन की मिलीभगत से ही संभव है।

NATIONAL HUMAN RIGHTS COMMISSION

RASHTRIYA SAHARA, Delhi, 28.5.2025
Page No. 9, Size:(14.18)cms X (24.04)cms.

पत्रकार की हत्या मामले में डीजीपी को नोटिस

नई दिल्ली। हरियाणा में झज्जर जिले के लुहारी गांव में इस महीने की शुरुआत में एक पत्रकार की उसके घर के पास गोली मारकर हत्या किए जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को हरियाणा के डीजीपी को नोटिस भेजा। एनएचआरसी की ओर से जारी बयान में कहा गया कि खबर की सामग्री यदि सही है, तो यह पीड़ित के मानवाधिकार के उल्लंघन के गंभीर मुद्दे को उठाती है। एक पत्रकार की 18 मई को उसके घर के पास गोली मारकर हत्या किए जाने से जुड़ी मीडिया की खबर पर आयोग ने स्वतः संज्ञान लिया था।

NATIONAL HUMAN RIGHTS COMMISSION

PIONEER (HINDI), Delhi, 28.5.2025
Page No. 4, Size:(8.33)cms X (25.53)cms.

पत्रकार की हत्या करने के मामले में एनएचआरसी का डीजीपी को नोटिस

झज्जर। हरियाणा में झज्जर जिले के लुहारी गांव में इस महीने की शुरुआत में एक पत्रकार की उसके घर के पास गोली मारकर हत्या किए जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस भेजा। एनएचआरसी की ओर से जारी बयान में कहा गया कि खबर की सामग्री यदि सही है, तो यह पीड़ित के मानवाधिकार के उल्लंघन के गंभीर मुद्दे को उठाती है। एक पत्रकार की 18 मई को उसके घर के पास गोली मारकर हत्या किए जाने से जुड़ी मीडिया की खबर पर आयोग ने स्वतः संज्ञान लिया था। बताया जाता है कि पीड़ित पत्रकार एक ऑनलाइन समाचार पोर्टल के लिए काम कर रहा था और वह रात में भोजन करने के बाद टहलने के लिए निकला था, लेकिन इसी दौरान अज्ञात हमलावरों ने उसे गोली मार दी और भाग गए। मानवाधिकार संस्था ने हरियाणा के पुलिस महानिदेशक से दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

NATIONAL HUMAN RIGHTS COMMISSION

DAINIK JAGRAN, Delhi, 28.5.2025
Page No. 4, Size:(13.76)cms X (8.06)cms.

'ग्लेशियरों में बर्फ न होने से 2050 के बाद घटेगा पानी, सूखेंगी नदियां'

संजीव गुप्ता • जागरण

- इंडिया हीट समिट में विशेषज्ञों ने जलवायु परिवर्तन से जुड़े कई पहलुओं पर विचार-विमर्श किया
- विशेषज्ञों ने कहा, हर क्षेत्र में देखने को मिल रहा बढ़ती गर्मी और जलवायु परिवर्तन का असर
- बदलते मौसम चक्र से कृषि, दूध उत्पादन, जलापूर्ति, यहां तक कि रोजगार सृजन भी प्रभावित

नई दिल्ली : पढ़ने या सुनने में हैरानी भले ही हो, लेकिन अगर गर्मी इसी तरह से बढ़ती रही तो अगले 25 साल में ग्लेशियरों से बर्फ समाप्त हो जाएगी। बर्फ नहीं होगी, तो पीने के पानी की कमी हो जाएगी और नदियां भी सूखती जाएंगी। शुष्क और अर्ध शुष्क क्षेत्रों में अनियमित वर्षा पैटर्न देखने को मिल रहा है, जिससे कृषि चक्र उलट रहा है। बाढ़ क्षेत्र अब सूखे का सामना कर रहे हैं। इसके अलावा मिट्टी की नमी में कमी, जल असुरक्षा, कीटों की बढ़ती किस्में, फसल का मुरझाना, भोजन की गुणवत्ता एवं पोषण में कमी, दूध उत्पादन में कमी के साथ पशुपालन पर प्रभाव भी शामिल है।

क्लाइमेट ट्रेंड्स द्वारा राष्ट्रीय मानवाधिकार आयोग एवं राष्ट्रीय आपदा प्रबंधन प्राधिकरण के सहयोग से रखे गए इंडिया हीट समिट 2025 में विशेषज्ञों ने जलवायु परिवर्तन से जुड़े कई पहलुओं पर विचार-विमर्श किया। साथ ही इसके प्रभाव से निपटने के लिए दीर्घकालिक उपायों पर भी सुझाव दिए।

पर्यावरणविद डा फारूक आजम ने कहा कि ग्लेशियरों के तेजी से पिघलने एवं हिमनद झीलों के निर्माण से बाढ़ का खतरा बढ़ रहा है। उत्तराखंड जैसे राज्यों में जंगल की आग और पानी की कमी पहाड़ी पारिस्थितिकी तंत्र पर दबाव डाल रही है। उन्होंने कहा कि बहुत से ग्लेशियर गायब होने लगे हैं। साल दर साल गर्मी बढ़ती जा रही है। ग्लेशियर गर्मी को स्वयं में समाहित करते हैं। लेकिन अगर ये खुद ही बंजर हो जाएंगे तो यह चिंताजनक है। लू का असर कृषि और नदियों पर भी पड़ रहा है। हिमालय के ग्लेशियर आसपास के घनी आबादी को प्रभावित करते हैं।

आइआइटी दिल्ली के फैकल्टी डीन डा कृष्णा अच्युताराव ने कहा कि मौसम का ही नहीं, ऋतुओं का भी पैटर्न बदल रहा है। पिछले तीन-चार साल में लू का पैटर्न भी बदला है। कभी कम रह जाती है तो कभी ज्यादा हो जाती है। मार्च और अप्रैल भी अब काफी गर्म होने लगे हैं। भविष्य उमस और गर्मी वाला ही है। हवा में पानी होल्ड करने की क्षमता बढ़ गई है। इसीलिए गर्मी भी अब ज्यादा होने लगी है।

पर्यावरणविद सौम्या स्वामीनाथन ने कहा, शहरी बाढ़ कई कारणों से बढ़ रही है, आंशिक रूप से जलवायु परिवर्तन और आंशिक रूप से खराब योजना। हालांकि पिछले एक दशक में कुल वर्षा में बहुत ज्यादा बदलाव नहीं आया है, लेकिन अब यह कम घंटों में गिर रही है, जिससे शहरों के लिए इससे निपटना मुश्किल हो रहा है। जलवायु परिवर्तन ने वर्षा को तीव्र कर दिया है। ऐसे में हमें शहरी डिजाइन पर पुनर्विचार करने की आवश्यकता है। हम दिल्ली, हिमालय और तटीय क्षेत्रों में एक ही तरीके से निर्माण नहीं कर सकते। इस दृष्टिकोण को बदलना होगा।

पर्यावरणविद डा चांदनी सिंह ने कहा, इसमें कोई शक नहीं कि जलवायु परिवर्तन से विश्व बदल रहा है। यह भी देखा जाना चाहिए कि इसका असर कहां और कितना पड़ रहा है। हीट एक्शन प्लान की भी एसओपी भी होनी चाहिए। वहीं, इंडियन इंस्टीट्यूट आफ ह्यूमन सेटलमेंट में डीन डा जगदीश कृष्णास्वामी ने कहा कि जलवायु परिवर्तन और बढ़ती गर्मी से पारिस्थिकी तंत्र भी प्रभावित है। पेड़ों पर भी इसका असर नजर आ रहा है। हमें वन क्षेत्र पर ध्यान देना चाहिए।

आबादी की रक्षा के लिए शहरी नियोजन जरूरी

क्लाइमेट ट्रेंड्स की निदेशक आरती खोसला ने कहा कि गर्म होते महासागर अधिक नमी ले जा रहे हैं, जिससे अधिक तीव्र और अनियमित वर्षा हो रही है। उन्होंने इस बात पर जोर दिया कि शहर ऐसी घटनाओं के लिए तैयार नहीं हैं, जिनमें परिवहन, सार्वजनिक स्वास्थ्य और आपातकालीन प्रतिक्रिया के लिए लचीले बुनियादी ढांचे की कमी है। आरती खोसला ने कहा कि भारत को संवेदनशील आबादी की रक्षा के लिए शहरी नियोजन के साथ मौसमी आंकड़ों को तत्काल एकीकृत करना चाहिए।

DAINIK JAGRAN, Delhi, 28.5.2025
Page No. 3, Size:(19.38)cms X (5.12)cms.

बढ़ती गर्मी और लू अब बन गई मानवाधिकार का मुद्दा, अनुच्छेद–21 भी अचानक आया चर्चा में

- क्लाइमेट ट्रेंड्स की ओर से आयोजित इंडिया हीट समिट-2025 में एनएचआरसी अध्यक्ष ने उठाया मुद्दा
- अन्य विशेषज्ञों ने कहा- भारत में हीट स्ट्रोक और गर्मी से होने वाली मौतों पर कोई विश्वसनीय डाटा नहीं

राज्य ब्यूरो, जागरण • नई दिल्ली : बढ़ती गर्मी और लू अब मानवाधिकार का भी मुद्दा बन गई है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष भरत लाल ने मंगलवार को कहा कि जलवायु परिवर्तन के प्रभाव - खासतौर पर लू को "अनुच्छेद 21 : जीवन के अधिकार" के तहत मानवाधिकार मुद्दों के रूप में देखा जा रहा है। 30 वर्षों में अत्यधिक गर्मी के कारण 24 हजार से अधिक मौतें हुईं, जबकि हाल के वर्षों में स्थिति और खराब हुई है। पिछले महीने एनएचआरसी ने 11 राज्यों को पत्र जारी कर कमजोर लोगों, विशेषकर बेघर, बुजुर्ग व्यक्तियों, बाहरी कामगारों की सुरक्षा के लिए सक्रिय कदम उठाने के लिए कहा गया है।

गैर सरकारी संगठन क्लाइमेट ट्रेंड्स की ओर से आयोजित इंडिया हीट समिट-2025 में अत्यधिक गर्मी के प्रभाव के बारे में स्वास्थ्य मंत्रालय की सलाहकार सौम्या स्वामीनाथन ने कहा कि मौतें तो महज एक पहलू हैं। हम जलवायु संबंधी खतरों या गर्मी के कारण होने वाली सभी मौतों की पूरी तरह से गणना नहीं करते हैं, क्योंकि डाटा रिपोर्टिंग सिस्टम पूरे देश में समान रूप से मजबूत नहीं है। मृत्यु रिपोर्टिंग सिस्टम को मजबूत करने की जरूरत है। उन्होंने एक पर्यावरणीय स्वास्थ्य केंद्र की स्थापना की भी अपील की, जहां स्वास्थ्य, पर्यावरण व पृथ्वी विज्ञान मंत्रालय एक साथ मिलकर डाटा साझा कर सकें और सूचना को कार्रवाई में परिवर्तित कर सकें।

आइआइसी स्थित सभागार में इंडिया हीट समिट 2025 के दौरान अपनी बात रखते मौसम विभाग के महानिदेशक डा. मृत्यंजय महापात्रा। साथ में हैं विशेषज्ञ डा. कृष्णा वत्स, आशीष खन्ना एवं आरती खोंसला • जागरण

पर्यावरणविद चांदनी सिंह ने कहा कि गर्मी से होने वाली मौतों को कैसे दर्ज किया जाता है, इसमें चुनौतियां हैं और संदर्भ के लिए कोई अच्छा डाटासेट नहीं है। उन्होंने चिंता जताई कि वर्तमान में हीटस्ट्रोक और गर्मी से होने वाली मौतों पर राष्ट्रीय स्तर पर कोई डाटा प्रतिनिधि नहीं है। राष्ट्रीय आपदा प्रबंधन प्राधिकरण के सदस्य कृष्ण वत्स ने कहा कि देश में एक अच्छी तरह से स्थापित शैक्षणिक या तकनीकी केंद्र ऐसे लोगों का समूह नहीं है, जो जिलों और शहरों को गर्मी से निपटने के लिए कार्ययोजना तैयार करने में मदद कर सके।

उन्होंने कहा कि हमारे पास सभी ज्ञान और विशेषज्ञता का प्रसार करने के लिए एक निर्दिष्ट, उचित उत्कृष्टता केंद्र भी नहीं है। यदि हीट एक्शन प्लान का कार्य केवल अधिकारियों पर छोड़ दिया जाए तो यह बहुत सफल नहीं होगा। इसमें अधिक सहायता और तकनीकी प्रशिक्षण की आवश्यकता होगी। इस दौरान शुष्क लू और उमस भरी लू के लिए भी अलग-अलग प्लान बनाने की मांग उठी। मौसम विभाग के महानिदेशक डा. मृत्युंजय महापात्रा ने बताया कि आमजन की जरूरत के हिसाब से समय-समय पर पूर्वानुमान को लेकर बदलाव किया जाता है।

संबंधित >> पेज 4

Notice to Haryana over scribe murder

OUR BUREAU

New Delhi: The National Human Rights Commission on Tuesday sought within two weeks a detailed report on the killing of journalist Dharmendra Singh Chauhan, who was shot dead recently while on a walk by unidentified persons in Haryana's Jhajjar district.

The commission issued a notice to the state while taking suo motu cognisance of media reports that the journalist was shot dead near his residence at Luhari village in Jhajjar on May 18. The journalist, reportedly working for a news portal, was out for a walk after dinner when the assailants shot him.

The commission observed that the news reports, if true, raise a serious issue of human rights violations against the deceased journalist. It issued a notice to the Haryana director-general of police, calling for a detailed report within two weeks. It is expected to include the status of the investigation of the case.

According to media reports, the villagers took Chauhan to a nearby hospital, from where he was referred to another hospital in Gurgaon before he succumbed to his injuries.

The NHRC also took suo motu cognisance of media reports that three Dalit workers died because of asphyxiation after they entered a sewage tank without protective gear at a private industrial unit in Tiruppur, Tamil Nadu, on May 19.

The workers, employed at a dyeing mill in Karaipudur, had been asked to clean the factory tank. The commission observed that the incident was a serious rights violation. The NHRC recalled a Supreme Court judgment in the Dr Balram Singh vs Union of India case of 2023 in which it was held that it is the duty of the local authorities to use modern technology to clean sewers.

NATIONAL HUMAN RIGHTS COMMISSION

TIMES OF INDIA, Chennai, 28.5.2025
Page No. 5, Size:(8.18)cms X (17.16)cms.

NHRC issues notice to CS, DGP over asphyxiation deaths

TIMES NEWS NETWORK

The NHRC has issued notices to the chief secretary and the director general of police (DGP), Tamil Nadu, calling for a detailed report on the matter within four weeks

Coimbatore: National Human Rights Commission (NHRC) has taken suo motu cognizance of the death of three workers due to asphyxiation when cleaning a septic tank without safety gear at a private industrial unit at Karaipudur near Palladam in Tirupur district on May 19.

The NHRC has issued notices to the chief secretary and the director general of police (DGP), Tamil Nadu, calling for a detailed report on the matter within four weeks. The report should include the status of the investigation, as well as compensation, if any, paid to the victims' families.

The commission observed that the incident raises a serious issue of violation of human rights. It is the duty of the local authorities and other agencies to use modern technology for the cleaning of sewers, etc. The commission has also been consistently advocating for a total ban on hazardous cleaning activities without adequate and proper protective safety gear or equipment. It has also advocated the use of work-friendly and technology-based robotic machines.

On May 19, R Gopal, 30, and Saravanan, 31, both from AD Colony at Sundamedu, died when cleaning a septic tank at a dyeing mill. Hari, 27, who was admitted to a private hospital, died without responding to the treatment the next day.

NATIONAL HUMAN RIGHTS COMMISSION

EARLY TIMES, Jammu, 28.5.2025
Page No. 6, Size:(8.76)cms X (12.00)cms.

Will their wounds heal anytime?

Our Saga of struggle for restoration of justice, 35 years on tearful saga still continues

BY :- RAJINDER PREMI

Despite the cries and sorrow of the KP families effected by the terrorism in Kashmir, the Govts have not been able to embalm our inflicted wounds. Our tales of suffering still continue even after three decades of our forced exile. We have not only lost our near and dear ones but had to abandon our homes and hearths in this back drop. We had not to come out of the valley, but had to flee elsewhere for safety and security of the rest of the family members only after the Martyrdom of my father and younger brother.

Exactly 35 years after we were displaced and rendered homeless, the tears in our eyes have still not dried.

We have managed to get along our lives with steely grit and determination, but a mere mention of those horrific days, enough to break the carefully put together composure, the agony, the helplessness and the anger directed more towards the Govt:for their callous attitude and a little towards fate and destiny.

It has been these 35 years since tragedy struck our house hold, but for us time seems to have stood still by our side. Our family trauma is too well known to need a repetition, as the family has been a front-line victim of terrorism. We did not only loose two male family members, but quite a lot of property, looted away by the militant kidnapers, leaving almost destitutes. The devastation also lead too disintegration of a once solid family. The then young widow of my slain younger brother, Usha got employed in Telecom Department in place of her husband. Now she is retired. Her daughter Promila, then one and a half year old has now been married for the past five years.

Even after three decades of the tragic happenings in the family the murderers are scot free. The case was closed as un-traced in 1992, as was intimated to us by the DIG of South Kashmir Range, Anantnag. Neither there has been any clue of the property looted away by the intruders.

Our two native houses in our ancestral village have been burnt down by the subversive in Aug 1998, along with our Cowshed. We were a single KP family living in our village and our local temple was also burnt down in Dec 1992. For us the wounds are still raw. What hurts us more is the attitude of the state authorities, who have not honoured their assurances and promises. They have always been in a denial mood. Although we brought our tragic and pathetic case into the notice of all successive Union/ State Govts. who all conveyed their sympathies and assured of their full support and assistance, which proved only a lip-services. However what has given the family some solace is the unstinted support of some eminent friends of my illustrious father.

All other family members are inconsolable with grief. It is too painful a memory for the entire family. Two of my elder uncles also passed away in Jammu during this year of tragedy, due to this shock, which came as a bolt from blue.

Many promises were made by the then Govt., which have not been kept and are still unfulfilled. The Govt. has been too callous to us. Every Govt. officer visiting our family during those days of painful tragedy, pain and agony promised their full support and assistance in fully rehabilitating the up-rooted and devastated family but sorry nothing has been done in this direction; we had to start life afresh from a scratch, as nothing in cash or kind was left in the family. The Govt. has been treating our case casually with a tough bureaucratic approach, rubbing salt on our inflicted wounds. Our case needed a special treatment with more human touch, as it involved extreme compassion.

"Is there anything enough which can fully compensate the Physical loss? Can anybody bring back the martyred people? But the Government could perhaps wipe out the tears of the survivors. The demands could be full filled as a mark of respect and also a tribute to them. The rigid rules could be relaxed which I think is fully justified in the circumstances of the case." I think.

When National Commission for Human Rights was established by the Govt. of India, I brought into the notice of NHRC the atrocities, genocide, human rights violation, ethnic cleansing faced by my exiled community in a four page simple hand-written letter in 1994. The NHRC took a Suo-Moto cognizance of my petition letter and granted me the full commission of Justice Ranga Nath Mishra, Justice S S Kang and Justice B B Fatima, audience on a humid-hot June of 1994. My precise focus was on denial, deprivation and discrimination suffered by the exiled community. I also prayed for preventive, punitive, and restorative measures. Later on when All India Kashmiri Samaj & Panun Kashmir Movement also moved their respective petitions, my petition was also clubbed with these two and we were regularly heard together by the commission. In 1999, the NHRC gave its verdict and appreciated me on my arguments on genocide.

The NHRC transferred my family case to SHRC J&K in year 2008 asking them for a speedy-disposal, as the state Govt. had miserably failed to redress the genuine and justified grievances of this patriotic and front-line terrorism victim family.

The SHRC after a prolonged hearings for more than four years,in its double bench verdict, the first of its kind in a KP case asked the State Govt. to redress the grievances - "Sooner The Better" in its judgment dt: 22.2.2012. Although the state Govt; held many high level meetings chaired by the Principal Secretary to Hon'ble Chief Minister, Financial Commissioner RR&R D.M, the Chief Secretary and the last but not the least by the advisor (V) to the Governer on 4.10.2018 at Srinagar, but unfortunately neither the decision taken in these meetings nor the recommendations of the SHRC have been translated into action so far. This continued callous attitude of the Govt. is not only an utter disregard to the state's own Institution SHRC, but also an insult to the family of a martyr who have suffered so much heavily at the hands of the militants.

These decisions as well as the judgments of the SHRC have been confined with the paper work in Govt files of J&K, but we are hopeful to get our due. Justice has been much delayed in our case as the Govt. has always remained in a denial mood. We are not asking to be rewarded because we are loyal to the Nation and suffered only on account of this, when the Govt. failed to provide us the due safety and security, primarily, we certainly deserve not be treated like this.

When all our requests and reminders fell on deaf ears of the Govt;I filed an on-line petition in the NHRC on 15.7.2020, requesting NHRC to take a suo-motu cognizance,appealed for its intervention for restoration of justice to this front-line terrorist victim family,by implementing the directions of the J& K SHRC verdict dated 22.2.2012,and also the decisions of the State Govt;.Accordingly the NHRC taking the IST action on this case on 30.8.2020 asked the J&K UT Govt,to send it's action taken report within 4 weeks.

The J&K Govt did not submit any report & the NHRC ordered on 16.10.2020 to issue a final reminder, calling for submission of the desired report within 4 weeks,failing which the commission will be constrained to invoke its coercive powers u/s 13 of the PHR act 1993,calling for personal appearance of the authority concerned before the Commission. The chief secretary J& k was asked to submit the report to the NHRC latest by 23/11/2020.

The UT Govt. of J&K again, maintaining a criminal silence did not pay any heed to these directions, compelling the NHRC on 21.12.2020 ,to issue the directions to the chief secretary UT J&K for a personal appearance. The Commission observed with pain that J&K Govt. was overlooking & undermining the NHRC. Although, the Government of UT J&K submitted to the NHRC to keep this matter in abeyance till the decision of the hon'ble JKL high court in this matter, against the orders passed by the NHRC on 16.03.2021 and 08.06.2021, which amounted to challenging the authority of NHRC. The family strongly protested against this and submitted before the NHRC on 15.04.2024 that the hon'ble high court of J&K has neither issued any notice to NHRC nor has it granted any stay on the proceedings of the NHRC so the question of keeping this case in abeyance was not justified, we further submitted before the NHRC that personal appearance of the Chief Secretary UT of J&K has dispensed with.

The commission heard this case on 18.04.2024 and finally directed the Govt . Of J&K to examine the whole issue with the human approach and take action as per the directions passed by the NHRC in its earlier orders by implementing the orders/ recommendations of SHRC dated 22.02.2012 in toto, the compliance report to be submitted to the NHRC within a period of 8 weeks. Thus, this case was disposed off in our favour by NHRC with these directions.

This case under number WPCNO.1431/2021 UT of J&K, petitioners Vs. NHRC and ANR on 02.05.2024. The division bench hearing this case ordered that this petition has been rendered infructuous in view of the fact that impugned interim orders dated 16.03.2021 and 08.06.2021 passed by the NHRC in case number 152/2020 titled Rajinder Premi has been decided in terms of main order dated 18 April, 2024 and case has been closed. " In view of the above decision nothing survives to adjudicate in this petition and as such the same is disposed off.

The UT Govt. Under these directions constituted a committee headed by the principal secretary home department, to recommend to the government various measures to restore justice to this victimized family within a period of 8 weeks and now more than a year has passed the family is yet to hear anything from the Government and this committee, which has reportedly met several times to calibrate, discuss and review the recommendations made by the SHRC/ NHRC and also the decisions already taken by the high level meeting of the J&K Govt from 2012 to 2018.

We are hopeful of full justice from the Government in view of the directions of the honorable NHRC and honorable J&K high court.

I would like to end my write-up with the famous Urdu couplet:

"Jahan Karwaan Bhool Jaate hai raasta,

Nikal Aati hain wahin se Manzil ki raahein"

TRIBUNE, Chandigarh, 28.5.2025
Page No. 4, Size:(13.41)cms X (21.40)cms.

Report sought from DGP over Jhajjar journalist's murder

NEW DELHI, MAY 27

The National Human Rights Commission (NHRC) has issued a notice to the DGP of Haryana seeking a detailed report within two weeks over the brutal murder of a journalist in Luhari village of Jhajjar district, a senior official said here on Tuesday.

Dharmendra Singh Chauhan, a journalist affiliated with an online media outlet on YouTube, was shot on the evening of May 18 near his residence in Luhari.

The police initiated a probe after registering a case against eight individuals based on a complaint filed by the victim's son. The crime took place when Chauhan was out for a walk after dinner.

According to the slain jounalist's son, a villager came to their house and informed the family that his father was lying injured alongside a road. "We rushed to the spot and took him to a hospital in Heli Mandi. Due to his critical condition, he was referred to another medical facility. Unfortunately, he succumbed to his injuries," said the complainant. Tapasvi Sharma, president of Janmanch Patrakar Sangh, Jhajjar, condemned the killing, and demanded swift justice. "We have met senior police officials to press for the immediate arrest of those involved," Sharma said.

The Commission observed that the contents of the media reports, if true, "raise a serious issue of violation" of the human rights of the victim. — TNS

NATIONAL HUMAN RIGHTS COMMISSION

HINDUSTAN TIMES, Chandigarh, 28.5.2025
Page No. 8, Size:()cms X ()cms.

Jewellery firm sends staff into septic tank to find gold, 4 dead

Senjuti Sengupta
letters@hindustantimes.com

JAIPUR: Four workers died by inhaling toxic fumes after they entered a 10-foot deep septic tank underneath a jewellery factory in Jaipur to try and retrieve gold and silver particles from the sludge, police said on Tuesday.

The incident took place on Monday night in Sitapura Industrial area of Jaipur when eight workers were employed to recover gold and silver particles lost during the washing of jewellery from the toxic sludge. The workers were initially reluctant to undertake the work because of the toxic fumes, but agreed to do it after they were offered extra money, police said.

"The workers initially refused to do the work because of the hot weather that may cause buildup toxic gas in the tank," Sanganer police station house officer (SHO) Anil Jaimani said. "Vikas Mehta, the CEO of the company that owns the factory, and director Arun Kothari convinced the workers to go into the tank by offering them extra money."

Jaimani said all eight workers entered the tank to recover the sludge. While cleaning the tank, however, the workers lost consciousness. Police reached the site upon receiving information about the incident from the control room, and the workers were brought out of the tank.

The workers were rushed to a local hospital, where doctors declared four of them dead. The deceased were identified as Rohit Pal, Sanjeev Pal, Himangshu Singh, and Arpit Yadav — all between the ages of 25 to 30.

The 8 workers were employed to recover gold and silver particles lost during the washing of jewellery. HT PHOTO

"Two workers — Ajeet Chauhan and Raj Pal — remain in critical condition and are undergoing treatment," the SHO said. "The remaining two — Amit Pal and Suraj Pal — were discharged."

Police said that the workers were operating without any safety gear. "We are probing why the workers were forced to clean an underground septic tank without any safety measures during a heatwave. We are also investigating the legality of the storage of gold particles in the tank," the SHO said.

"Mukesh Pal, brother of deceased Rohit Pal, runs the contract agency through which the eight workers were employed," Jaimani said. Following the incident, Mukesh filed an inquest on Tuesday morning. "No FIR (first information report) was lodged. It will be done after a thorough investigation," the SHO added.

Meanwhile, the National Human Rights Commission (NHRC) has taken suo motu cognisance of the matter and directed the district administration to submit a detailed investigation report by June 16.

{ JOURNALIST'S MURDER }

Give report in 2 wks, NHRC tells Hry DGP

HT Correspondent
letterschd@hindustantimes.com

CHANDIGARH : The National Human Rights Commission (NHRC) on Tuesday sent a notice to the Haryana's director general of police (DGP) over reports that a journalist was "shot dead" near his residence in Luhari village of Jhajjar district earlier this month.

The rights body has asked the DGP for a detailed report in two weeks.

The NHRC, in a statement, said the content of the reports, if true, raise a serious issue of violation of the human rights of the victim. The commission has taken "suo motu cognisance of media reports that a journalist was shot dead near his residence" on May 18, it said.

Reportedly, the journalist working with an online news portal was out for a walk after dinner, when unidentified assailants shot him and fled.

According to a May 19 news report NHRC cited, villagers took the victim to a nearby hospital, which referred it to another hospital in Gurugram, where he succumbed to his injuries.

NHRC

NHRC, India's two-week Online Short-Term Internship concludes

Press release

National Human Rights Commission

https://nhrc.nic.in/media/press-release/nhrc-india%E2%80%99s-two-week-online-short-term-internship-concludes-0

New Delhi: 27th May, 2025

NHRC, India's two-week Online Short-Term Internship concludes

69 students from various universities from the far-flung areas of different regions in the country completed it

NHRC, India Member, Smt Vijaya Bharathi Sayani, in the valedictory session, urges students to embrace empathy as a guiding principle for justice

Emphasises human rights as lived realities and not abstract ideas

The two-week Online Short-Term Internship programme organized by the National Human Rights Commission (NHRC), India has concluded. It commenced on 13th May, 2025. 69 students from various universities from the far-flung areas of different regions in 21 States and one Union Territory completed it. 80 students were shortlisted out of a total of 1,795 applicants for this covetous internship programme of the Commission for university-level students.

Addressing the valedictory session, the NHRC, India Member, Smt Vijaya Bharathi Sayani, congratulated the students on the successful completion of the internship. She expressed the hope that they would make the best use of this exposure to various aspects of human rights while urging them to embrace empathy. She said that human rights are about dignity, equality, and freedom. They are about ensuring that every individual, regardless of their socio-economic background, can live without fear, with equal access to opportunities, and with respect.

The Member underscored that achieving zero tolerance to human rights violations is a way forward. In this context, she drew attention to the plight of tribal population of 14 villages in the Alluri Sitarama Raju district of Andhra Pradesh, who were the displaced due to the Polavaram project, and the poorly constructed dwelling units provided to them as an alternative were bereft of necessities of human life including drinking water, toilets, electricity. Their new surroundings continue to lack healthcare, roads, transportation, hospitals, schools, etc., despite several requests made to the authorities. She called upon the concerned authorities to address their issues at the earliest by accepting that human rights are lived realities and not abstract ideas.

NHRC, India Joint Secretary, Shri Samir Kumar presented the internship report. The students were exposed to various aspects of human rights in 35 sessions conducted by the senior NHRC officers, experts and civil society representatives. He said that they were also taken for virtual tours to the Tihar Jail, Police Station and Asha Kiran Shelter Home in Delhi to have an understanding of their functioning and related challenges in ensuring protection of human rights. He also announced the winners of the book review, group research project presentation, and declamation competition.

NHRC

एनएचआरसी, भारत की दो सप्ताह की ऑनलाइन अल्पकालिक इंटर्नशिप का समापन

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

https://nhrc.nic.in/media/press-release/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%95%E0%A5%80-%E0%A4%A6%E0%A5%8B-%E0%A4%B8%E0%A4%AA%E0%A5%8D%E0%A4%A4%E0%A4%BE%E0%A4%B9-%E0%A4%95%E0%A5%80-%E0%A4%91%E0%A4%A8%E0%A4%B2%E0%A4%BE%E0%A4%87%E0%A4%A8-%E0%A4%85%E0%A4%B2%E0%A5%8D%E0%A4%AA%E0%A4%95%E0%A4%BE%E0%A4%B2%E0%A4%BF%E0%A4%95-%E0%A4%87%E0%A4%82%E0%A4%9F%E0%A4%B0%E0%A5%8D%E0%A4%A8%E0%A4%B6%E0%A4%BF%E0%A4%AA-%E0%A4%95%E0%A4%BE-%E0%A4%B8%E0%A4%AE%E0%A4%BE%E0%A4%AA%E0%A4%A8-0

नई दिल्ली: 27 मई, 2025

एनएचआरसी, भारत की दो सप्ताह की ऑनलाइन अल्पकालिक इंटर्नशिप का समापन

इंटर्नशिप में देश के विभिन्न क्षेत्रों के दूर-दराज के क्षेत्रों से विभिन्न विश्वविद्यालयों के 69 छात्रों ने भाग लिया

एनएचआरसी, भारत की सदस्या, श्रीमती विजया भारती सयानी ने समापन सत्र में छात्रों से न्याय के लिए मार्गदर्शक सिद्धांत के रूप में सहानुभूति को अपनाने का आग्रह किया

उन्होंने मानव अधिकारों को अमूर्त विचारों के बजाय वास्तविकताओं के रूप में महत्व देने पर भी जोर दिया

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत द्वारा आयोजित दो सप्ताह का ऑनलाइन अल्पकालिक इंटर्नशिप कार्यक्रम संपन हुआ। इसका शुभारम्भ 13 मई, 2025 को हुआ था। इसमें 21 राज्यों और एक संघ राज्य क्षेत्र के विभिन्न क्षेत्रों के दूर-दराज के क्षेत्रों से विभिन्न विश्वविद्यालयों के 69 छात्रों ने भाग लिया। आयोग के इस प्रतिष्ठित इंटर्नशिप कार्यक्रम के लिए विश्वविद्यालय स्तर के कुल 1,795 आवेदकों में से 80 छात्रों को शॉर्टलिस्ट किया गया था।

समापन सत्र को संबोधित करते हुए, एनएचआरसी, भारत की सदस्या, श्रीमती विजया भारती सयानी ने इंटर्नशिप के सफल समापन पर छात्रों को बधाई दी। उन्होंने आशा व्यक्त की कि वे मानव अधिकारों के विभिन्न पहलुओं के बारे में इस जानकारी का सर्वोत्तम उपयोग करेंगे, साथ ही उनसे सहानुभूति अपनाने का आग्रह किया। उन्होंने कहा कि मानव अधिकार सम्मान, समानता और स्वतंत्रता के बारे में हैं। वे यह सुनिश्चित करने के बारे में हैं कि प्रत्येक व्यक्ति, चाहे उनकी सामाजिक-आर्थिक पृष्ठभूमि कुछ भी हो, बिना किसी डर के, अवसरों तक समान पहुँच के साथ एवं सम्मान से रह सके।

माननीय सदस्या ने इस बात पर जोर दिया कि मानव अधिकारों के उल्लंघन के प्रति शून्य सहिष्णुता हासिल करना आगे बढ़ने का एक तरीका है। इस संदर्भ में, उन्होंने आंध्र प्रदेश के अल्लूरी सीताराम राजू जिले के 14 गाँवों की आदिवासी आबादी की दुर्दशा का उल्लेख किया, जो पोलावरम परियोजना के कारण विस्थापित हुए थे, और विकल्प के रूप में उन्हें जो खराब तरीके से निर्मित आवास उपलब्ध कराए गए थे, वे पेयजल, शौचालय, बिजली सहित मानव जीवन की आवश्यकताओं से वंचित थे। अधिकारियों से कई अनुरोध किए जाने के बावजूद उनके नए परिवेश में स्वास्थ्य सेवा, सड़क, परिवहन, अस्पताल, स्कूल आदि का अभाव है। उन्होंने संबंधित अधिकारियों से आग्रह किया कि वे मानव अधिकारों को अमूर्त विचार न मानकर यथार्थ मानते हुए उनके मुद्दों का जल्द से जल्द समाधान करें।

एनएचआरसी, भारत के संयुक्त सचिव श्री समीर कुमार ने इंटर्नशिप रिपोर्ट प्रस्तुत की। एनएचआरसी के वरिष्ठ अधिकारियों, विशेषज्ञों और नागरिक समाज के प्रतिनिधियों द्वारा आयोजित 35 सत्रों में छात्रों को मानव अधिकारों के विभिन्न पहलुओं से अवगत कराया गया। उन्होंने बताया कि छात्रों को दिल्ली में तिहाड़ जेल, पुलिस स्टेशन और आशा किरण आश्रय गृह का वर्चुअल टूर भी कराया गया, ताकि वे मानव अधिकारों का संरक्षण सुनिश्चित करने में उनकी कार्यप्रणाली और संबंधित चुनौतियों को समझ सकें। उन्होंने पुस्तक समीक्षा, समूह शोध परियोजना प्रजेंटेशन और भाषण प्रतियोगिता के विजेताओं की भी घोषणा की।

PIB

NHRC, India’s two-week Online Short-Term Internship concludes

69 students from various universities from the far-flung areas of different regions in the country completed it

NHRC, India Member, Smt Vijaya Bharathi Sayani, in the valedictory session, urges students to embrace empathy as a guiding principle for justice

Emphasises human rights as lived realities and not abstract ideas

https://www.pib.gov.in/PressReleasePage.aspx?PRID=2131574

Posted On: 27 MAY 2025 12:56PM by PIB Delhi

The two-week Online Short-Term Internship programme organized by the National Human Rights Commission (NHRC), India has concluded. It commenced on 13th May, 2025. 69 students from various universities from the far-flung areas of different regions in 21 States and one Union Territory completed it. 80 students were shortlisted out of a total of 1,795 applicants for this covetous internship programme of the Commission for university-level students.

Addressing the valedictory session, the NHRC, India Member, Smt Vijaya Bharathi Sayani, congratulated the students on the successful completion of the internship. She expressed the hope that they would make the best use of this exposure to various aspects of human rights while urging them to embrace empathy. She said that human rights are about dignity, equality, and freedom. They are about ensuring that every individual, regardless of their socio-economic background, can live without fear, with equal access to opportunities, and with respect.

The Member underscored that achieving zero tolerance to human rights violations is a way forward. In this context, she drew attention to the plight of tribal population of 14 villages in the Alluri Sitarama Raju district of Andhra Pradesh, who were the displaced due to the Polavaram project, and the poorly constructed dwelling units provided to them as an alternative were bereft of necessities of human life including drinking water, toilets, electricity. Their new surroundings continue to lack healthcare, roads, transportation, hospitals, schools, etc., despite several requests made to the authorities. She called upon the concerned authorities to address their issues at the earliest by accepting that human rights are lived realities and not abstract ideas.

NHRC, India Joint Secretary, Shri Samir Kumar presented the internship report. The students were exposed to various aspects of human rights in 35 sessions conducted by the senior NHRC officers, experts and civil society representatives.

He said that they were also taken for virtual tours to the Tihar Jail, Police Station and Asha Kiran Shelter Home in Delhi to have an understanding of their functioning and related challenges in ensuring protection of human rights. He also announced the winners of the book review, group research project presentation, and declamation competition.

****

NSK

(Release ID: 2131574)

PIB

राष्ट्रीय मानवाधिकार आयोग भारत की दो सप्ताह की ऑनलाइन शॉर्ट-टर्म इंटर्नशिप का समापन

देश के विभिन्न क्षेत्रों के दूर-दराज क्षेत्रों के विभिन्न विश्वविद्यालयों के 69 छात्रों ने इंटर्नशिप को पूरा किया

एनएचआरसी, भारत की सदस्य श्रीमती विजया भारती सयानी ने समापन सत्र में छात्रों से न्याय के लिए मार्गदर्शक सिद्धांत के रूप में सहानुभूति को अपनाने का आग्रह किया

मानवाधिकारों को अमूर्त विचारों के रूप में नहीं बल्कि जीवंत यथार्थ के रूप में महत्व दिया

https://www.pib.gov.in/PressReleasePage.aspx?PRID=2131615

Posted On: 27 MAY 2025 12:56PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत द्वारा आयोजित दो सप्ताह के ऑनलाइन शॉर्ट-टर्म इंटर्नशिप कार्यक्रम का समापन हो गया है। यह कार्यक्रम 13 मई, 2025 को शुरू हुआ था। 21 राज्यों और एक केंद्र शासित प्रदेश के दूर-दराज के क्षेत्रों के विभिन्न विश्वविद्यालयों के 69 छात्रों ने इसे पूर्ण किया। विश्वविद्यालय स्तर के छात्रों के लिए आयोग के इस प्रतिष्ठित इंटर्नशिप कार्यक्रम के लिए कुल 1,795 आवेदकों में से 80 छात्रों का चयन किया गया था।

समापन सत्र को संबोधित करते हुए एनएचआरसी, भारत की सदस्य श्रीमती विजया भारती सयानी ने इंटर्नशिप के सफल समापन पर छात्रों को बधाई दी। उन्होंने आशा व्यक्त की कि वे मानवाधिकारों के विभिन्न पहलुओं के बारे में इस जानकारी का सर्वोत्तम उपयोग करेंगे, साथ ही उन्होंने छात्रों से सहानुभूति अपनाने का आग्रह किया। उन्होंने कहा कि मानवाधिकार सम्मान, समानता और स्वतंत्रता में निहित हैं। उन्होंने कहा कि वे यह सुनिश्चित करने के बारे में हैं कि प्रत्येक व्यक्ति, चाहे उसकी सामाजिक-आर्थिक पृष्ठभूमि कुछ भी हो, बिना किसी डर के, अवसरों तक समान पहुंच और सम्मान के साथ रह सके।

श्रीमती विजया भारती सयानी ने कहा कि मानवाधिकार उल्लंघन के प्रति शून्य सहनशीलता हासिल करना ही आगे बढ़ने का एक साधन है। इस संदर्भ में, उन्होंने आंध्र प्रदेश के अल्लूरी सीताराम राजू जिले के 14 गांवों की जनजातीय आबादी की दुर्दशा की ओर ध्यान आकर्षित किया, जो पोलावरम परियोजना के कारण विस्थापित हुए थे, और उन्हें विकल्प के रूप में प्रदान की गई खराब निर्मित आवास इकाइयां पेयजल, शौचालय, बिजली सहित मानव जीवन के लिए आवश्यक सुविधाओं से वंचित थीं। अधिकारियों से कई बार अनुरोध किए जाने के बावजूद उनके नए परिवेश में स्वास्थ्य सेवा, सड़क, परिवहन, अस्पताल, स्कूल आदि का अभाव है। उन्होंने संबंधित अधिकारियों से आग्रह किया कि वे जल्द से जल्द उनके मुद्दों को हल करें और यह स्वीकार करें कि मानवाधिकार एक जीवंत यथार्थ है न कि अमूर्त विचार।

एनएचआरसी, भारत के संयुक्त सचिव श्री समीर कुमार ने इंटर्नशिप रिपोर्ट प्रस्तुत की।

एनएचआरसी के वरिष्ठ अधिकारियों, विशेषज्ञों और नागरिक समाज के प्रतिनिधियों द्वारा आयोजित 35 सत्रों में छात्रों को मानवाधिकारों के विभिन्न पहलुओं से अवगत कराया गया। उन्होंने कहा कि छात्रों को दिल्ली में तिहाड़ जेल, पुलिस स्टेशन और आशा किरण आश्रय गृह का वर्चुअल दौरा भी कराया गया ताकि वे मानवाधिकारों की सुरक्षा सुनिश्चित करने में उनकी कार्यप्रणाली और संबंधित चुनौतियों को समझ सकें। उन्होंने पुस्तक समीक्षा, समूह शोध परियोजना प्रस्तुति और भाषण प्रतियोगिता के विजेताओं की भी घोषणा की।

******

एमजी/केसी/एसएस/एसके

(Release ID: 2131615)

Devdiscourse

NHRC Concludes Short-Term Internship, Empowers Youth on Human Rights Realities

In her powerful address at the valedictory session, Smt. Vijaya Bharathi Sayani, Hon'ble Member of NHRC, congratulated the interns for their successful completion of the programme.

https://www.devdiscourse.com/article/law-order/3436963-nhrc-concludes-short-term-internship-empowers-youth-on-human-rights-realities

Devdiscourse News Desk | New Delhi | Updated: 27-05-2025 21:31 IST | Created: 27-05-2025 21:31 IST

The National Human Rights Commission (NHRC), India, concluded its highly sought-after Online Short-Term Internship Programme on 27th May 2025, wrapping up two weeks of intensive engagement, learning, and critical reflection on pressing human rights issues in India. The internship, which began on 13th May 2025, attracted a staggering 1,795 applications, from which only 80 university-level students were shortlisted. Ultimately, 69 students, hailing from 21 States and one Union Territory, completed the prestigious training.

This flagship initiative of NHRC aims to foster a rights-conscious generation of youth and future leaders by equipping them with conceptual knowledge, legal understanding, and practical exposure to India's human rights ecosystem. The programme has become increasingly competitive over the years, making it a distinctive platform for students with a passion for social justice and civic responsibility.

Empathy and Action: The Core Messages from the Valedictory Session

In her powerful address at the valedictory session, Smt. Vijaya Bharathi Sayani, Hon'ble Member of NHRC, congratulated the interns for their successful completion of the programme. She emphasized that human rights are not mere legal constructs but lived experiences rooted in empathy, dignity, equality, and freedom.

"Human rights are about ensuring that every individual—regardless of their socio-economic status—can live without fear and with equal access to opportunity and respect," she said. Her remarks focused on the urgency of zero tolerance toward human rights violations, calling upon the students to embody this ethos in their future endeavors.

In a compelling real-world illustration, she drew attention to the tribal communities of 14 villages in the Alluri Sitarama Raju district of Andhra Pradesh, who were displaced due to the Polavaram dam project. Despite relocation, the alternative housing provided lacks basic human necessities such as drinking water, sanitation facilities, electricity, healthcare, schools, roads, and transportation. She urged the concerned authorities to

take immediate corrective action and reminded everyone that human rights cannot remain abstract ideals—they must translate into tangible improvements in people's lives.

Robust Curriculum: Legal Insight, Real-World Exposure, and Interactive Learning

Shri Samir Kumar, NHRC Joint Secretary, presented a detailed internship report highlighting the academic and experiential richness of the programme. The interns underwent 35 comprehensive sessions, delivered by senior NHRC officers, legal experts, academicians, and civil society representatives.

Key learning areas included:

Understanding core human rights principles and international frameworks

The constitutional and legal protection of human rights in India

Judicial mechanisms and NHRC procedures for redressal

Issues affecting marginalized communities, women, children, LGBTQ+ groups, prisoners, and persons with disabilities

Emerging concerns like digital rights, environment, trafficking, and rights of refugees

To bridge theory with practice, the interns also participated in virtual field visits to:

Tihar Jail, to understand prison administration and reform challenges

A local police station, offering insight into police-public interaction and custodial rights

Asha Kiran Shelter Home, which cares for persons with mental disabilities, providing a lens into institutional care systems and their gaps

These tours helped interns reflect on systemic human rights issues while gaining first-hand exposure to operational realities and administrative constraints.

Spotlight on Student Talent: Competitions and Collaborative Projects

To foster analytical thinking and advocacy skills, the programme featured:

Book Review Competition – Encouraging literary engagement with human rights literature

Group Research Project Presentations – Promoting collaborative exploration of pressing issues

Declamation Contest – Enhancing oratory and persuasive skills in rights-based discourse

The winners of these competitions were announced during the valedictory ceremony, and their work was applauded as examples of student-led activism and critical thinking.

A Commitment to Nurturing Future Human Rights Leaders

NHRC's short-term internship is not just a training course—it is a launchpad for youth-driven change. By selecting candidates from diverse geographical and academic backgrounds, including remote and underserved regions, NHRC reinforces its belief in inclusive education and representation in the human rights movement.

With its continued focus on capacity building, rights awareness, and youth empowerment, the NHRC Internship Programme is cultivating a new generation of ethical, informed, and empathetic citizens committed to social justice and constitutional values.

Insamachar

NHRC, भारत द्वारा आयोजित दो सप्ताह के ऑनलाइन शॉर्ट-टर्म इंटर्नशिप कार्यक्रम का समापन

https://insamachar.com/conclusion-of-two-week-online-short-term-internship-programme-organised-by-nhrc-india/

Editor Posted on 27 मई 2025

राष्ट्रीय मानवाधिकार आयोग (NHRC), भारत द्वारा आयोजित दो सप्ताह के ऑनलाइन शॉर्ट-टर्म इंटर्नशिप कार्यक्रम का समापन हो गया है। यह कार्यक्रम 13 मई, 2025 को शुरू हुआ था। 21 राज्यों और एक केंद्र शासित प्रदेश के दूर-दराज के क्षेत्रों के विभिन्न विश्वविद्यालयों के 69 छात्रों ने इसे पूर्ण किया। विश्वविद्यालय स्तर के छात्रों के लिए आयोग के इस प्रतिष्ठित इंटर्नशिप कार्यक्रम के लिए कुल 1,795 आवेदकों में से 80 छात्रों का चयन किया गया था।

समापन सत्र को संबोधित करते हुए एनएचआरसी, भारत की सदस्य विजया भारती सयानी ने इंटर्नशिप के सफल समापन पर छात्रों को बधाई दी। उन्होंने आशा व्यक्त की कि वे मानवाधिकारों के विभिन्न पहलुओं के बारे में इस जानकारी का सर्वोत्तम उपयोग करेंगे, साथ ही उन्होंने छात्रों से सहानुभूति अपनाने का आग्रह किया। उन्होंने कहा कि मानवाधिकार सम्मान, समानता और स्वतंत्रता में निहित हैं। उन्होंने कहा कि वे यह सुनिश्चित करने के बारे में हैं कि प्रत्येक व्यक्ति, चाहे उसकी सामाजिक-आर्थिक पृष्ठभूमि कुछ भी हो, बिना किसी डर के, अवसरों तक समान पहुंच और सम्मान के साथ रह सके।

विजया भारती सयानी ने कहा कि मानवाधिकार उल्लंघन के प्रति शून्य सहनशीलता हासिल करना ही आगे बढ़ने का एक साधन है। इस संदर्भ में, उन्होंने आंध्र प्रदेश के अल्लूरी सीताराम राजू जिले के 14 गांवों की जनजातीय आबादी की दुर्दशा की ओर ध्यान आकर्षित किया, जो पोलावरम परियोजना के कारण विस्थापित हुए थे, और उन्हें विकल्प के रूप में प्रदान की गई खराब निर्मित आवास इकाइयां पेयजल, शौचालय, बिजली सहित मानव जीवन के लिए आवश्यक सुविधाओं से वंचित थीं। अधिकारियों से कई बार अनुरोध किए जाने के बावजूद उनके नए परिवेश में स्वास्थ्य सेवा, सड़क, परिवहन, अस्पताल, स्कूल आदि का अभाव है। उन्होंने संबंधित अधिकारियों से आग्रह किया कि वे जल्द से जल्द उनके मुद्दों को हल करें और यह स्वीकार करें कि मानवाधिकार एक जीवंत यथार्थ है न कि अमूर्त विचार।

एनएचआरसी, भारत के संयुक्त सचिव समीर कुमार ने इंटर्नशिप रिपोर्ट प्रस्तुत की। एनएचआरसी के वरिष्ठ अधिकारियों, विशेषज्ञों और नागरिक समाज के प्रतिनिधियों द्वारा आयोजित 35 सत्रों में छात्रों को मानवाधिकारों के विभिन्न पहलुओं से अवगत कराया गया। उन्होंने कहा कि छात्रों को दिल्ली में तिहाड़ जेल, पुलिस स्टेशन और आशा किरण आश्रय गृह का वर्चुअल दौरा भी कराया गया ताकि वे मानवाधिकारों की सुरक्षा सुनिश्चित करने में उनकी कार्यप्रणाली और संबंधित चुनौतियों को समझ सकें। उन्होंने पुस्तक समीक्षा, समूह शोध परियोजना प्रस्तुति और भाषण प्रतियोगिता के विजेताओं की भी घोषणा की।

NHRC

एनएचआरसी, भारत ने हरियाणा के झज्जर जिले में अज्ञात हमलावरों द्वारा एक पत्रकार की हत्या का स्वतः संज्ञान लिया

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

https://nhrc.nic.in/media/press-release/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-%E0%A4%B9%E0%A4%B0%E0%A4%BF%E0%A4%AF%E0%A4%BE%E0%A4%A3%E0%A4%BE-%E0%A4%95%E0%A5%87-%E0%A4%9D%E0%A4%9C%E0%A5%8D%E0%A4%9C%E0%A4%B0-%E0%A4%9C%E0%A4%BF%E0%A4%B2%E0%A5%87-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%85%E0%A4%9C%E0%A5%8D%E0%A4%9E%E0%A4%BE%E0%A4%A4-%E0%A4%B9%E0%A4%AE%E0%A4%B2%E0%A4%BE%E0%A4%B5%E0%A4%B0%E0%A5%8B%E0%A4%82-%E0%A4%A6%E0%A5%8D%E0%A4%B5%E0%A4%BE%E0%A4%B0%E0%A4%BE-%E0%A4%8F%E0%A4%95-%E0%A4%AA%E0%A4%A4%E0%A5%8D%E0%A4%B0%E0%A4%95%E0%A4%BE%E0%A4%B0-%E0%A4%95%E0%A5%80

नई दिल्ली: 27 मई, 2025

एनएचआरसी, भारत ने हरियाणा के झज्जर जिले में अज्ञात हमलावरों द्वारा एक पत्रकार की हत्या का स्वतः संज्ञान लिया

आयोग ने हरियाणा के डीजीपी को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी

रिपोर्ट में जांच की स्थिति शामिल होना अपेक्षित है

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने मीडिया रिपोर्टों का स्वतः संज्ञान लिया है कि 18 मई, 2025 को हरियाणा के झज्जर जिले के लुहारी गांव में एक पत्रकार की उसके घर के पास गोली मारकर हत्या कर दी गई। कथित तौर पर, ऑनलाइन समाचार पोर्टल में काम करने वाला पत्रकार रात के खाने के बाद टहलने के लिए निकला था, तभी अज्ञात हमलावरों ने उसे गोली मार दी और घटनास्थल से भाग गए।

आयोग ने पाया है कि अगर यह सच है, तो यह पीड़ित के मानव अधिअरों के उल्लंघन का गंभीर मुद्दा है। इसलिए, आयोग ने हरियाणा के पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में मामले की जांच की स्थिति भी शामिल होना अपेक्षित है।

19 मई, 2005 की मीडिया रिपोर्ट के अनुसार, गांव वाले पीड़ित को पास के एक अस्पताल में ले गए, जहां से बाद में उसे गुरुग्राम के एक अन्य अस्पताल में रेफर कर दिया गया, जहां उसकी मौत हो गई।

***

Hindu

NHRC notice to Haryana over journalist's murder

The journalist was working with an online news portal and was out for a walk after dinner when unidentified assailants shot him and fled from the spot on May 18, 2025

https://www.thehindu.com/news/national/haryana/nhrc-notice-to-haryana-over-journalists-murder/article69626517.ece

Updated - May 27, 2025 11:06 pm IST - New Delhi:

The Hindu Bureau

The National Human Rights Commission (NHRC) on Tuesday (May 27, 2025) took suo motu cognisance of the murder of a journalist near his residence at Luhari village in Jhajjar district of Haryana.

The journalist was working with an online news portal and was out for a walk after dinner when unidentified assailants shot him and fled from the spot, on May 18, 2025. The villagers took the victim to a nearby hospital from where he was referred to another hospital in Gurugram before succumbing to his injuries.

Stating that it was a violation of the human rights of the victim, the commission issued notice to the Director General of Police, Haryana, calling for a detailed report within two weeks.

Telegraph

NHRC seeks detailed report on Haryana journalist Dharmendra Singh Chauhan's killing'

The commission issued a notice to the state while taking suo motu cognisance of media reports that the journalist was shot dead near his residence at Luhari village in Jhajjar on May 18

https://www.telegraphindia.com/india/national-human-rights-commission-seeks-detailed-report-on-haryana-journalist-dharmendra-singh-chauhans-killing-prnt/cid/2102479

Our Bureau Published 28.05.25, 06:46 AM

The National Human Rights Commission on Tuesday sought within two weeks a detailed report on the killing of journalist Dharmendra Singh Chauhan, who was shot dead recently while on a walk by unidentified persons in Haryana's Jhajjar district.

The commission issued a notice to the state while taking suo motu cognisance of media reports that the journalist was shot dead near his residence at Luhari village in Jhajjar on May 18. The journalist, reportedly working for a news portal, was out for a walk after dinner when the assailants shot him.

The commission observed that the news reports, if true, raise a serious issue of human rights violations against the deceased journalist. It issued a notice to the Haryana director-general of police, calling for a detailed report within two weeks. It is expected to include the status of the investigation of the case.

According to media reports, the villagers took Chauhan to a nearby hospital, from where he was referred to another hospital in Gurgaon before he succumbed to his injuries.

The NHRC also took suo motu cognisance of media reports that three Dalit workers died because of asphyxiation after they entered a sewage tank without protective gear at a private industrial unit in Tiruppur, Tamil Nadu, on May 19.

The workers, employed at a dyeing mill in Karaipudur, had been asked to clean the factory tank. The commission observed that the incident was a serious rights violation. The NHRC recalled a Supreme Court judgment in the Dr Balram Singh vs Union of India case of 2023 in which it was held that it is the duty of the local authorities to use modern technology to clean sewers.

The Tribune

NHRC seeks report from Haryana DGP over Jhajjar journalist’s murder

Dharmendra Singh Chauhan, a journalist affiliated with an online media outlet on Youtube, was shot on May 18 near his residence in Luhari; the police initiated a probe after registering a case against eight individuals

https://www.tribuneindia.com/news/haryana/nhrc-seeks-report-from-haryana-dgp-over-jhajjar-journalists-murder/

Tribune News Service | New Delhi, Updated At : 07:03 PM May 27, 2025 IST

The National Human Rights Commission (NHRC) has issued a notice to the Director General Police of Haryana seeking a detailed report within two weeks over the brutal murder of a journalist in Luhari village of the state's Jhajjar district, a senior official said here on Tuesday.

Dharmendra Singh Chauhan, a journalist affiliated with an online media outlet on Youtube, was fatally shot on the evening of May 18 near his residence in Luhari.

The police initiated a probe after registering a case against eight individuals based on a complaint filed by the victim’s son. The crime took place when Chauhan was out for a walk after dinner.

According to the victim’s son, a villager came to their house and informed the family that his father was lying injured alongside a road. “We rushed to the spot and took him to a hospital in Heli Mandi. Due to his critical condition, he was referred to another medical facility. Unfortunately, he succumbed to his injuries,” said the complainant.

Tapasvi Sharma, president of Janmanch Patrakar Sangh, Jhajjar, strongly condemned the killing, and demanded swift justice. "We have met with senior police officials to press for the immediate arrest of those involved," Sharma said.

Deccan Herald

NHRC sends notice to Haryana police chief over journalist’s gunning down outside house

The National Human Rights Commission, in a statement, said the content of the reports, if true, raise a serious issue of violation of the human rights of the victim

https://www.deccanherald.com/india/haryana/nhrc-sends-notice-to-haryana-police-chief-over-journalists-gunning-down-outside-house-3559017

PTI Last Updated : 27 May 2025, 16:06 IST

New Delhi: The NHRC on Tuesday said it has sent a notice to the Haryana's police chief over reports that a journalist was "shot dead" near his residence in Luhari village of Jhajjar district earlier this month. The National Human Rights Commission, in a statement, said the content of the reports, if true, raise a serious issue of violation of the human rights of the victim. The Commission has taken "suo motu cognisance of media reports that a journalist was shot dead near his residence" on May 18, it said.

Reportedly, the journalist working with an online news portal was out for a walk after dinner, when unidentified assailants shot him and fled. The rights body has asked director general of police of Haryana for a detailed report in two weeks. According to a May 19 news report NHRC cited, villagers took the victim to a nearby hospital , which referred it to another hospital in Gurugram, where he succumbed.

Yes Punjab News

NHRC seeks report from Haryana Police on journalist's killing in Jhajjar

https://yespunjab.com/nhrc-seeks-report-from-haryana-police-on-journalists-killing-in-jhajjar/

New Delhi, May 27, 2025

The National Human Rights Commission (NHRC) has sought a report within two weeks from the Haryana Police chief over the alleged killing of a news portal's journalist in Jhajjar district earlier this month, an official said on Tuesday.

The Commission took suo motu cognisance of media reports that a journalist was shot dead near his residence in Luhari village in Jhajjar district of Haryana on May 16, 2025.

Reportedly, the journalist working with an online news portal was out for a walk after dinner when unidentified assailants shot him and fled from the spot.

According to a media report, villagers took the victim to a nearby hospital, from where he was later referred to another hospital in Gurugram, but he succumbed to his injuries.

The Commission's order issued to the Haryana Police chief said, "The contents, if true, raise a serious issue of violation of the human rights of the victim."

Therefore, the Commission issued a notice to the Director General of Police, Haryana, seeking a detailed report within two weeks, along with the status of the investigation of the case, said an official.

In another matter related to Haryana, the NHRC earlier sought a report from the Haryana government and the state police chief over the death of two students at Ashoka University in Sonipat under suspicious circumstances in February.

A Bench headed by Priyank Kanoongo, taking cognisance of a complaint, directed the government and the police to file an Action Taken Report by June 7.

"Prima facie, the complaint alleges serious human rights violations, potentially stemming from foul play, negligence, or systemic problems such as ragging or academic pressure," said Kanoongo in the order.

The complainant alleged that the tragic deaths of two University students, on February 14 and 15, raised grave concerns regarding potential institutional lapses.

According to reports, one student is believed to have died by suicide, while another student's body was discovered under unexplained and suspicious circumstances near the private university's gate just hours later.

"The complainant underscored a troubling lack of transparency surrounding the incidents, including the non-disclosure of the contents of the alleged suicide note.

Furthermore, there were critical unanswered questions related to the university's mental health support systems, safety protocols, and the overall campus environment," noted the NHRC order.(Agency)

Vartha Bharti

NHRC sends notice to Haryana police chief over journalist’s gunning down outside house

https://english.varthabharati.in/india/nhrc-sends-notice-to-haryana-police-chief-over-journalists-gunning-down-outside-house

Vartha Bharati | 27-05-2025 | 16:25:00 IST

New Delhi (PTI): The NHRC on Tuesday said it has sent a notice to the Haryana's police chief over reports that a journalist was "shot dead" near his residence in Luhari village of Jhajjar district earlier this month.

The National Human Rights Commission, in a statement, said the content of the reports, if true, raise a serious issue of violation of the human rights of the victim.

The Commission has taken "suo motu cognisance of media reports that a journalist was shot dead near his residence" on May 18, it said.

Reportedly, the journalist working with an online news portal was out for a walk after dinner, when unidentified assailants shot him and fled.

The rights body has asked director general of police of Haryana for a detailed report in two weeks.

According to a May 19 news report NHRC cited, villagers took the victim to a nearby hospital , which referred it to another hospital in Gurugram, where he succumbed.

ETV Bharat

NHRC Seeks Haryana Police Chief’s Response On A Journalist’s Killing

NHRC issues a notice to the Haryana DGP calling for a detailed report on the killing of a journalist within two weeks

https://www.etvbharat.com/en/!bharat/nhrc-seeks-haryana-police-chief-response-on-a-journalist-killing-enn25052704384

By ETV Bharat English Team

Published : May 27, 2025 at 5:53 PM IST

1 Min Read

Hyderabad: The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports of a journalist's killing in Haryana and issued a notice to the Haryana Director General of Police (DGP) on Tuesday.

Reportedly, the journalist Dharmendra Singh Chauhan, working with an online news portal, was out for a walk after dinner when the unidentified assailants shot him in Luhari village, Jajjir district and fled from the spot.

The Commission has observed that the contents, if true, "raise a serious issue of violation of the human rights of the victim." NHRC has issued a notice to the Director General of Police, Haryana, calling for a detailed report within two weeks. "It is expected to include the status of the investigation of the case," said the notice.

The Commission has taken "suo motu cognisance of media reports that a journalist was shot dead near his residence" on May 18, it said.

Reportedly, the villagers took the victim to a nearby hospital, from where he was later referred to another hospital in Gurugram before succumbing to his injuries.

"The murder of Dharmendra Singh Chauhan is a chilling attack on journalism and democracy. We demand that the authorities act swiftly to uncover the motive behind this crime and bring the perpetrators to justice," said the Indian Journalists Union (IJU) in a statement while urging the Haryana government to conduct an immediate, transparent, and thorough investigation to ensure justice for Dharmendra’s family.

United News of India

Haryana: NHRC issues notice to Haryana DGP over journalist's murder

https://www.uniindia.com/~/haryana-nhrc-issues-notice-to-haryana-dgp-over-journalist-s-murder/States/news/3474804.html

States » North Posted at: May 27 2025 5:50PM

Chandigarh/New Delhi, May 27 (UNI) National Human Rights Commission (NHRC), India has taken suo motu cognizance of media reports that a journalist was shot dead near his residence in Luhari village in Jhajjar district of Haryana last week.

An NHRC statement on Tuesday said that the Journalist Dharmendra Singh Chauhan, working with an online news portal, was out for a walk after dinner when the unidentified assailants shot him and fled from the spot on May 18.

The Commission has issued a notice to the Director General of Police, Haryana, calling for a detailed report within two weeks. It is expected to include the status of the investigation of the case.

According to the media report, the villagers took the victim to a nearby hospital from where he was later referred to another hospital in Gurugram before succumbing to his injuries. UNI GS MR SSP

PUNJAB KESARI, Online, 28.5.2025
Page No. 0, Size:(0)cms X (0)cms.

Punjab Kesari

NHRC ने हरियाणा में पत्रकार की हत्या का संज्ञान लिया, DGP को नोटिस जारी किया

झज्जर में पत्रकार की हत्या, एनएचआरसी ने मांगी जांच रिपोर्ट

https://www.punjabkesari.com/haryana-news/nhrc-takes-cognizance-of-the-murder-of-a-journalist-in-haryana-issues-notice-to-dgp

Vikas Julana | Published on: 27 May 2025, 5:33 pm

भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने हरियाणा के झज्जर जिले के लुहारी गांव में अपने आवास के पास पत्रकार धर्मेंद्र सिंह चौहान की घातक गोली मारकर हत्या करने की खबरों का स्वत: संज्ञान लिया है। मीडिया सूत्रों के अनुसार एक ऑनलाइन समाचार पोर्टल से जुड़े पत्रकार चौहान को 18 मई को लुहारी गांव में अपने आवास के पास शाम की सैर के दौरान अज्ञात हमलावरों ने गोली मार दी थी। उन्हें कई अस्पतालों में ले जाया गया, लेकिन उनकी चोटों के कारण उनकी मौत हो गई। हमले के तुरंत बाद हमलावर मौके से भाग गए और स्थानीय ग्रामीणों ने चौहान को पहले पास के एक अस्पताल में भर्ती कराया, इससे पहले कि उन्हें गुरुग्राम में एक अन्य चिकित्सा सुविधा के लिए रेफर किया जाता।

घटना की गंभीरता को देखते हुए, आयोग ने संभावित मानवाधिकार उल्लंघनों पर चिंता व्यक्त की है। तदनुसार, न्यायालय ने हरियाणा के पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर जांच की नवीनतम जानकारी सहित विस्तृत रिपोर्ट मांगी है।

Dainik Bhaskar

समाज: पत्रकार की हत्या मामले में, एनएचआरसी ने हरियाणा डीजीपी को जारी किया नोटिस

https://www.bhaskarhindi.com/other/news-1145894

27 May 2025 4:41 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक पत्रकार की हत्या के मामले में हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी किया है।

नई दिल्ली, 27 मई (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक पत्रकार की हत्या के मामले में हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी किया है। एनएचआरसी ने मंगलवार को हरियाणा के पुलिस महानिदेशक से कहा है कि वह इस संबंध में आयोग को जांच रिपोर्ट सौंपें। आयोग के मुताबिक, मीडिया में प्रकाशित समाचारों में हरियाणा के झज्जर जिले के लुहारी गांव में एक पत्रकार को अज्ञात हमलावरों द्वारा गोली मारने की खबर सामने आई। आयोग ने इसका स्वतः संज्ञान लेते हुए पत्रकार की हत्या के मामले में गंभीर चिंता व्यक्त की है। यह घटना 18 मई 2025 को हुई थी। पत्रकार को रात के समय उसके घर से कुछ दूरी पर गोली मारी गई। जानकारी के मुताबिक, लुहारी गांव निवासी पत्रकार धर्मेंद्र चौहान 18 मई की रात खाना खाने के बाद अपने घर के सामने कुछ दूरी पर टहल रहे थे। इस समय दो युवक मोटरसाइकिल पर आए और उन्होंने धर्मेंद्र चौहान के सिर पर गोली मार दी। वारदात को अंजाम देने के उपरांत हत्यारे घटनास्थल से फरार हो गए। प्राप्त जानकारी के अनुसार, मृतक पत्रकार एक ऑनलाइन समाचार पोर्टल के साथ कार्यरत थे। हमलावर अचानक आए और उन्हें गोली मारकर मौके से फरार हो गए। स्थानीय ग्रामीणों ने परिजनों की मदद से घायल पत्रकार को तत्काल पास के अस्पताल पहुंचाया, जहां डॉक्टरों ने उनकी स्थिति गंभीर बताई। इसके बाद उन्हें गुरुग्राम के एक बड़े अस्पताल में रेफर किया गया। गुरुग्राम में इलाज के दौरान उन्होंने दम तोड़ दिया।

राष्ट्रीय मानवाधिकार आयोग ने कहा है कि यदि मीडिया रिपोर्ट की बातें सही पाई जाती हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। आयोग ने इस संबंध में हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में मामले की जांच की वर्तमान स्थिति, अभी तक की गई कार्रवाई, और अब तक सामने आई जानकारी शामिल होनी चाहिए। यह मामला न केवल कानून-व्यवस्था पर सवाल खड़े करता है, बल्कि पत्रकारों की सुरक्षा और अभिव्यक्ति की स्वतंत्रता को लेकर भी चिंताजनक संकेत देता है। आयोग ने उम्मीद जताई है कि मामले की निष्पक्ष और त्वरित जांच कर दोषियों को शीघ्र गिरफ्तार किया जाएगा।

अस्वीकरण: यह न्यूज़ ऑटो फ़ीड्स द्वारा स्वतः प्रकाशित हुई खबर है। इस न्यूज़ में BhaskarHindi.com टीम के द्वारा किसी भी तरह का कोई बदलाव या परिवर्तन (एडिटिंग) नहीं किया गया है| इस न्यूज की एवं न्यूज में उपयोग में ली गई सामग्रियों की सम्पूर्ण जवाबदारी केवल और केवल न्यूज़ एजेंसी की है एवं इस न्यूज में दी गई जानकारी का उपयोग करने से पहले संबंधित क्षेत्र के विशेषज्ञों (वकील / इंजीनियर / ज्योतिष / वास्तुशास्त्री / डॉक्टर / न्यूज़ एजेंसी / अन्य विषय एक्सपर्ट) की सलाह जरूर लें। अतः संबंधित खबर एवं उपयोग में लिए गए टेक्स्ट मैटर, फोटो, विडियो एवं ऑडिओ को लेकर BhaskarHindi.com न्यूज पोर्टल की कोई भी जिम्मेदारी नहीं है|

IBC24

हरियाणा: पत्रकार की उसके घर के पास हत्या करने के मामले में एनएचआरसी का डीजीपी को नोटिस

https://www.ibc24.in/country/haryana-nhrc-issues-notice-to-dgp-over-murder-of-journalist-near-his-house-3090350.html

Bhasha | 27 मई 2025

नयी दिल्ली, 27 मई (भाषा) हरियाणा में झज्जर जिले के लुहारी गांव में इस महीने की शुरुआत में एक पत्रकार की उसके घर के पास गोली मारकर हत्या किये जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस भेजा

एनएचआरसी की ओर से जारी बयान में कहा गया कि खबर की सामग्री यदि सही है, तो यह पीड़ित के मानवाधिकार के उल्लंघन के गंभीर मुद्दे को उठाती है।

एक पत्रकार की 18 मई को उसके घर के पास गोली मारकर हत्या किये जाने से जुड़ी मीडिया की खबर पर आयोग ने स्वतः संज्ञान लिया था।

बताया जाता है कि पीड़ित पत्रकार एक ऑनलाइन समाचार पोर्टल के लिए काम कर रहा था और वह रात में भोजन करने के बाद टहलने के लिए निकला था, लेकिन इसी दौरान अज्ञात हमलावरों ने उसे गोली मार दी और भाग गए।

मानवाधिकार संस्था ने हरियाणा के पुलिस महानिदेशक से दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

एनएचआरसी द्वारा उद्धृत 19 मई की एक खबर के अनुसार, ग्रामीणों ने पीड़ित को पास के एक अस्पताल में भर्ती कराया जिसने उसे गुरुग्राम के दूसरे अस्पताल के लिए रेफर कर दिया जहां उसकी मौत हो गई।

भाषा संतोष मनीषा

मनीषा

INSAMACHAR, Online, 28.5.2025
Page No. 0, Size:(0)cms X (0)cms.

Insamachar

NHRC ने हरियाणा के झज्जर जिले में अज्ञात हमलावरों द्वारा एक पत्रकार की हत्या के मामले का स्वतः संज्ञान लिया

https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-the-murder-of-a-journalist-by-unknown-assailants-in-haryanas-jhajjar-district/

Editor Posted on 27 मई 2025

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उन मीडिया रिपोर्टों पर स्वत: संज्ञान लिया है जिनमें बताया गया है कि 18 मई, 2025 को हरियाणा के झज्जर जिले के लुहारी गांव में एक पत्रकार की उसके आवास के पास गोली मारकर हत्या कर दी गई थी। बताया गया है कि एक ऑनलाइन समाचार पोर्टल के लिए काम करने वाला पत्रकार रात में भोजन के बाद टहलने के लिए निकला था। तभी अज्ञात हमलावरों ने उसे गोली मार दी और घटनास्थल से भाग निकले।

आयोग ने कहा है कि यदि इस घटना की जानकारी सही है तो यह पीड़ित के मानवाधिकारों के उल्लंघन का गंभीर मामला है। इसलिए, आयोग ने हरियाणा के पुलिस महानिदेशक को नोटिस भेज कर दो सप्ताह के अंदर इस मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में मामले की जांच की स्थिति का भी उल्लेख होना चाहिए।

19 मई, 2025 को प्रकाशित मीडिया रिपोर्ट्स के अनुसार, पीड़ित को गांव के लोग नजदीक के एक अस्पताल में ले गए। बाद में वहां से उसे गुरुग्राम के एक अन्य अस्पताल में उपचार के लिए भेज दिया गया, जहां उसकी मृत्यु हो गई।

(इस खबर को IBC24 टीम ने संपादित नहीं किया है. यह सिंडीकेट फीड से सीधे प्रकाशित की गई है।)

Khas Khabar

पत्रकार की हत्या मामले में एनएचआरसी ने हरियाणा डीजीपी को जारी किया नोटिस

https://www.khaskhabar.com/local/delhi-ncr/delhi-news/news-nhrc-issues-notice-to-haryana-dgp-in-journalist-murder-case-news-hindi-1-724849-KKN.html

khaskhabar.com: मंगलवार, 27 मई 2025 4:54 PM

नई दिल्ली । राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक पत्रकार की हत्या के मामले में हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी किया है। एनएचआरसी ने मंगलवार को हरियाणा के पुलिस महानिदेशक से कहा है कि वह इस संबंध में आयोग को जांच रिपोर्ट सौंपें। आयोग के मुताबिक, मीडिया में प्रकाशित समाचारों में हरियाणा के झज्जर जिले के लुहारी गांव में एक पत्रकार को अज्ञात हमलावरों द्वारा गोली मारने की खबर सामने आई। आयोग ने इसका स्वतः संज्ञान लेते हुए पत्रकार की हत्या के मामले में गंभीर चिंता व्यक्त की है।

यह घटना 18 मई 2025 को हुई थी। पत्रकार को रात के समय उसके घर से कुछ दूरी पर गोली मारी गई। जानकारी के मुताबिक, लुहारी गांव निवासी पत्रकार धर्मेंद्र चौहान 18 मई की रात खाना खाने के बाद अपने घर के सामने कुछ दूरी पर टहल रहे थे। इस समय दो युवक मोटरसाइकिल पर आए और उन्होंने धर्मेंद्र चौहान के सिर पर गोली मार दी। वारदात को अंजाम देने के उपरांत हत्यारे घटनास्थल से फरार हो गए। प्राप्त जानकारी के अनुसार, मृतक पत्रकार एक ऑनलाइन समाचार पोर्टल के साथ कार्यरत थे। हमलावर अचानक आए और उन्हें गोली मारकर मौके से फरार हो गए।
स्थानीय ग्रामीणों ने परिजनों की मदद से घायल पत्रकार को तत्काल पास के अस्पताल पहुंचाया, जहां डॉक्टरों ने उनकी स्थिति गंभीर बताई। इसके बाद उन्हें गुरुग्राम के एक बड़े अस्पताल में रेफर किया गया। गुरुग्राम में इलाज के दौरान उन्होंने दम तोड़ दिया।
राष्ट्रीय मानवाधिकार आयोग ने कहा है कि यदि मीडिया रिपोर्ट की बातें सही पाई जाती हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। आयोग ने इस संबंध में हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।
रिपोर्ट में मामले की जांच की वर्तमान स्थिति, अभी तक की गई कार्रवाई, और अब तक सामने आई जानकारी शामिल होनी चाहिए। यह मामला न केवल कानून-व्यवस्था पर सवाल खड़े करता है, बल्कि पत्रकारों की सुरक्षा और अभिव्यक्ति की स्वतंत्रता को लेकर भी चिंताजनक संकेत देता है। आयोग ने उम्मीद जताई है कि मामले की निष्पक्ष और त्वरित जांच कर दोषियों को शीघ्र गिरफ्तार किया जाएगा।
--आईएएनएस

Univarta

पत्रकार-हत्या प्रकरण में हरियाणा के डीजीपी से मानवाधिकार आयोग ने मांगी रिपोर्ट

https://www.univarta.com/human-rights-commission-sought-a-report-from-haryana-dgp-in-journalist-murder-case/india/news/3474720.html

भारत Posted at: May 27 2025 5:57PM

नयी दिल्ली, 27 मई (वार्ता) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने हरियाणा के झज्जर जिले में एक पत्रकार की हत्या के मामले का संज्ञान लेते हुए इस पर हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।
आयोग की ओर से मंगलवार को जारी एक विज्ञप्ति में बताया गया है कि उसने ऑनलाइन पोर्टल में काम करने वाले पत्रकार की हत्या की इस घटना पर मीडिया रिपोर्टों का स्वत: संज्ञान लेते हुए यह कदम उठाया है। आयोग ने राज्य के पुलिस प्रमुख से इस मामले में जांच की स्थिति की जानकारी देने को कहा है।

विस्तृत समाचार के लिए हमारी सेवाएं लें।.

Deshbandhu

पत्रकार की हत्या मामले में एनएचआरसी ने हरियाणा डीजीपी को जारी किया नोटिस

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक पत्रकार की हत्या के मामले में हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी किया है

https://www.deshbandhu.co.in/states/nhrc-issues-notice-to-haryana-dgp-in-journalists-murder-case-557907-1

Reported by: एजेंसी 2025-05-27 16:44:57बांग्लादेश: मुक्ति संग्राम के दौरान 1,256 लोगों की हत्या करने का दोषी रिहा

हरियाणा की अशोका यूनिवर्सिटी में दो छात्रों की मौत पर एनएचआरसी ने मांगी रिपोर्ट

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक पत्रकार की हत्या के मामले में हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी किया है।

एनएचआरसी ने मंगलवार को हरियाणा के पुलिस महानिदेशक से कहा है कि वह इस संबंध में आयोग को जांच रिपोर्ट सौंपें। आयोग के मुताबिक, मीडिया में प्रकाशित समाचारों में हरियाणा के झज्जर जिले के लुहारी गांव में एक पत्रकार को अज्ञात हमलावरों द्वारा गोली मारने की खबर सामने आई। आयोग ने इसका स्वतः संज्ञान लेते हुए पत्रकार की हत्या के मामले में गंभीर चिंता व्यक्त की है।

यह घटना 18 मई 2025 को हुई थी। पत्रकार को रात के समय उसके घर से कुछ दूरी पर गोली मारी गई।

जानकारी के मुताबिक, लुहारी गांव निवासी पत्रकार धर्मेंद्र चौहान 18 मई की रात खाना खाने के बाद अपने घर के सामने कुछ दूरी पर टहल रहे थे। इस समय दो युवक मोटरसाइकिल पर आए और उन्होंने धर्मेंद्र चौहान के सिर पर गोली मार दी। वारदात को अंजाम देने के उपरांत हत्यारे घटनास्थल से फरार हो गए।

प्राप्त जानकारी के अनुसार, मृतक पत्रकार एक ऑनलाइन समाचार पोर्टल के साथ कार्यरत थे। हमलावर अचानक आए और उन्हें गोली मारकर मौके से फरार हो गए।

स्थानीय ग्रामीणों ने परिजनों की मदद से घायल पत्रकार को तत्काल पास के अस्पताल पहुंचाया, जहां डॉक्टरों ने उनकी स्थिति गंभीर बताई। इसके बाद उन्हें गुरुग्राम के एक बड़े अस्पताल में रेफर किया गया। गुरुग्राम में इलाज के दौरान उन्होंने दम तोड़ दिया।

राष्ट्रीय मानवाधिकार आयोग ने कहा है कि यदि मीडिया रिपोर्ट की बातें सही पाई जाती हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। आयोग ने इस संबंध में हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

रिपोर्ट में मामले की जांच की वर्तमान स्थिति, अभी तक की गई कार्रवाई, और अब तक सामने आई जानकारी शामिल होनी चाहिए। यह मामला न केवल कानून-व्यवस्था पर सवाल खड़े करता है, बल्कि पत्रकारों की सुरक्षा और अभिव्यक्ति की स्वतंत्रता को लेकर भी चिंताजनक संकेत देता है। आयोग ने उम्मीद जताई है कि मामले की निष्पक्ष और त्वरित जांच कर दोषियों को शीघ्र गिरफ्तार किया जाएगा

The Hindu

NHRC takes suo moto cognisance of asphyxiation deaths of three workers in Tiruppur, issues notice to T.N. DGP, Chief Secretary

The NHRC has called for a detailed report within four weeks, and specified that the report should include the status of the investigation of the case and compensation paid to the victim's families

https://www.thehindu.com/news/cities/Coimbatore/nhrc-takes-suo-moto-cognisance-of-asphyxiation-deaths-of-three-workers-in-tiruppur-issues-notice-to-tn-dgp-chief-secretary/article69625342.ece

Published - May 27, 2025 08:29 pm IST - TIRUPPUR

The Hindu Bureau

Taking suo motu cognizance of the reported death of three workers on May 19, 2025 due to asphyxiation while cleaning a sewage tank without safety gear at a private industrial unit in Tiruppur district, the National Human Rights Commission (NHRC) on Tuesday issued notices to the Chief Secretary, and the Director General of Police, Tamil Nadu, calling for a detailed report within four weeks.

The NHRC has also taken note of the critical condition of the fourth person who had entered the tank and is now undergoing treatment.

The NHRC has specified that the report should include the status of the investigation of the case, as well as compensation, if any, paid to the victim's families.

An official press release, quoting media reports, said the workers employed at a dyeing unit in the Karaipudur area of Tiruppur district had been asked to clean the sewage tank of the factory. Shortly after entering the tank, all four began to suffocate and then collapsed. The co-workers pulled them out and rushed them to a private hospital, but three of them could not survive. The deceased belonged to the Scheduled Caste.

The Commission has observed that the contents, if true, raise a serious issue of violation of human rights. The Apex Court, in its judgement passed in the case, Dr. Balram Singh vs Union of India (WP(C) No. 324 of 2020) dated October 20, 2023, has held that it is the duty of the local authorities and other agencies to use modern technology for cleaning of sewers etc, the NHRC said.

The Commission has also been consistently advocating a total ban on activities of hazardous cleaning without adequate and proper protective / safety gears or equipment, and also has advocated suitable use of work-friendly and technology-based robotic machines, the NHRC release said, referring to the advisory it had issued on September 24, 2021, for the Protection of Human Rights of the Persons Engaged in Hazardous Cleaning to the Union, State Governments and local authorities with an objective to ensure complete eradication of such practice.

Compensation handed over

Accompanied by Tiruppur Collector T. Christuraj and other senior officials, Justice S. Tamilvanan, Chairperson of the Tamil Nadu State Commission for Scheduled Castes and Scheduled Tribes, on Monday, called on the dependents of the three deceased persons and handed over cheques for ₹6 lakh each, as first instalment. The State Government has promised ₹12 lakh financial support to each family.

Times of India

NHRC issues notice to Tamil Nadu chief secretary, DGP over asphyxiation deaths in Tirupur

https://timesofindia.indiatimes.com/city/coimbatore/nhrc-issues-notice-to-tamil-nadu-chief-secretary-dgp-over-asphyxiation-deaths-in-tirupur/articleshow/121448390.cms

TNN | May 28, 2025, 12.34 AM IST

Coimbatore: The National Human Rights Commission (NHRC) has taken suo motu cognizance of the death of three workers due to asphyxiation when cleaning a septic tank without safety gear at a private industrial unit at Karaipudur near Palladam in Tirupur district on May 19.

The NHRC has issued notices to the chief secretary and the director general of police (DGP), Tamil Nadu, calling for a detailed report on the matter within four weeks. The report should include the status of the investigation, as well as compensation, if any, paid to the victims' families.

The commission observed that the incident raises a serious issue of violation of human rights. It is the duty of the local authorities and other agencies to use modern technology for the cleaning of sewers, etc. The commission has also been consistently advocating for a total ban on hazardous cleaning activities without adequate and proper protective safety gear or equipment. It has also advocated the use of work-friendly and technology-based robotic machines.

On May 19, R Gopal, 30, and Saravanan, 31, both from AD Colony at Sundamedu, died when cleaning a septic tank at a dyeing mill. Hari, 27, who was admitted to a private hospital, died without responding to the treatment the next day.

Devdiscourse

NHRC Probes Fatal Sewage Tank Tragedy in Tamil Nadu

The NHRC has taken notice of a report regarding three workers' deaths due to asphyxiation in a Tamil Nadu factory sewage tank. Without proper gear, the incident highlights a severe human rights issue, leading to inquiries by Tamil Nadu authorities on the matter, and potential compensation for victims.

https://www.devdiscourse.com/article/headlines/3437067-nhrc-probes-fatal-sewage-tank-tragedy-in-tamil-nadu

Devdiscourse News Desk | Updated: 27-05-2025 20:42 IST | Created: 27-05-2025 20:42 IST

The National Human Rights Commission (NHRC) of India has intervened following reports that three workers died from asphyxiation and another was critically injured in a sewage tank incident at a private industrial unit in Tiruppur, Tamil Nadu. The workers, employed at a Dyeing Mill in the Karaipudur area, reportedly entered the tank without protective gear on May 19, 2025, according to an official statement.

The NHRC highlighted that the incident underscores a significant violation of human rights. In a landmark ruling on October 20, 2023, the Supreme Court affirmed the responsibility of local authorities to utilize modern technologies for sewer cleaning. The NHRC has consistently advocated for a total ban on hazardous manual cleaning without adequate safety gear and supports the use of robotic technology. The Commission issued an advisory in September 2021 promoting human rights protection for those in hazardous cleaning jobs.

The Commission has sent notices to Tamil Nadu's Chief Secretary and Director General of Police, demanding a detailed report within four weeks, including the investigation status and any compensation to the victims' families. According to the media report, as soon as the workers entered the tank, they began to suffocate and ultimately collapsed. Although co-workers attempted a rescue, three succumbed to their injuries. The victims were reportedly from the Scheduled Caste community. (ANI)

(With inputs from agencies.)

Devdiscourse

Tragic Asphyxiation Incident Highlights Human Rights Concerns in Tamil Nadu

The NHRC has issued notices to Tamil Nadu's government and police following the death of three workers due to asphyxiation. The incident, involving inadequate safety gear during sewage tank cleaning, raises serious human rights concerns. The NHRC seeks a detailed report detailing the investigation status and any compensation provided.

https://www.devdiscourse.com/article/law-order/3437220-tragic-asphyxiation-incident-highlights-human-rights-concerns-in-tamil-nadu

Devdiscourse News Desk | New Delhi | Updated: 27-05-2025 22:12 IST | Created: 27-05-2025 22:12 IST

On Tuesday, the National Human Rights Commission (NHRC) stated it has issued notices to the Tamil Nadu government and the state's police chief. The move follows reports of three workers who died from asphyxiation while cleaning a sewage tank without protective gear in Tiruppur district.

The deceased, belonging to the Scheduled Caste community, were working at a dyeing mill in the Karaipudur area. They reportedly collapsed shortly after entering the tank, with three workers not surviving despite being rushed to a hospital. This incident, observed by the NHRC, signals a serious human rights violation.

The NHRC has demanded a comprehensive investigation report from state authorities within four weeks. The Commission has also underscored the importance of employing modern technology in such hazardous cleaning operations, referencing a Supreme Court judgment. The NHRC's advisory from September 2021 advocates banning hazardous cleaning activities lacking proper safety equipment.

(With inputs from agencies.)

Inshort

3 dead while cleaning sewage tank, NHRC takes suo motu cognizance

https://inshorts.com/en/news/3-dead-while-cleaning-sewage-tank--nhrc-takes-suo-motu-cognisance-1748352347147

Short by / 06:55pm on Tuesday 27, May 2025

The National Human Rights Commission (NHRC) has taken suo motu cognizance

after a media report claimed that three workers died while another's condition became critical due to asphyxiation after they entered into a sewage tank to clean it without any protective gear at a private industrial unit in Tiruppur district, Tamil Nadu on May 19.

The CSR Journal

Three workers die of asphyxiation while cleaning a sewage tank in Tamil Nadu, Human Rights Commission takes suo motu cognizance

https://thecsrjournal.in/three-workers-die-asphyxiation-cleaning-sewage-tank-tamil-nadu-human-rights-commission-takes-suo-motu-cognizance/

Published By -The CSR Journal | May 27, 2025

Reading time - 1 min.

The National Human Rights Commission (NHRC), India has taken suo motu cognizance after a media report claimed that three workers died while another's condition became critical due to asphyxiation after they entered into a sewage tank to clean it without any protective gear at a private industrial unit in Tiruppur district, Tamil Nadu. The unfortunate incident took place on May 19. The cleaning workers were reportedly employed at a Dyeing Mill in the Karaipudur area of Tiruppur and asked to clean the sewage tank of the factory.

According to the media report, carried on May 21, shortly after entering the tank, all four began to suffocate and then collapsed. Their co-workers pulled them out and rushed them to a private hospital, but three of them could not survive. The deceased belonged to the Scheduled Caste.

Serious violation of human rights: NHRC

The Human Rights Commission has observed that the contents, if true, raise a serious issue of violation of human rights. The Apex Court, in its judgement passed in the case, Dr. Balram Singh vs Union of India (WP(C) No. 324 of 2020) dated October 20, 2023, has held that it is the duty of the local authorities and other agencies to use modern technology for cleaning of sewers etc.

Human Rights Commission advocates for ban on hazardous cleaning without safety gears

The Commission has also been consistently advocating a total ban on activities of hazardous cleaning without adequate and proper protective / safety gears or equipment, and also has advocated suitable use of work-friendly and technology-based robotic machines. NHRC issued an advisory on September 24, 2021 for the Protection of Human Rights of the Persons Engaged in Hazardous Cleaning to the Union, State Governments and local authorities with an objective to ensure complete eradication of such practice.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Tamil Nadu, calling for a detailed report in the matter within four weeks. It is expected to include the status of the investigation of the case as well as compensation, if any, paid to the victim's families.

PATRIKA, Online, 28.5.2025
Page No. 0, Size:(0)cms X (0)cms.

Patrika News

जयपुर सेप्टिक टैंक हादसा: मानवाधिकार आयोग ने लिया सख्त एक्शन, कंपनी मालिक को देना होगा ये जवाब

Jaipur Septic Tank Accident: राजधानी जयपुर के सीतापुरा औद्योगिक क्षेत्र स्थित एक फैक्ट्री में सेप्टिक टैंक की जहरीली गैस से चार मजदूरों की मौत के मामले ने तूल पकड़ लिया है।

https://www.patrika.com/jaipur-news/jaipur-septic-tank-accident-human-rights-commission-took-strict-action-summoned-administration-19627353

जयपुर•May 27, 2025 / 06:41 pm•

Nirmal Pareek

Jaipur Septic Tank Accident: राजधानी जयपुर के सीतापुरा औद्योगिक क्षेत्र स्थित एक फैक्ट्री में सेप्टिक टैंक की जहरीली गैस से चार मजदूरों की मौत के मामले ने तूल पकड़ लिया है। इस दर्दनाक हादसे पर अब राज्य मानवाधिकार आयोग ने सख्त रुख अपनाया है और जयपुर जिला कलेक्टर, पुलिस कमिश्नर और फैक्ट्री मालिक को नोटिस जारी किया है। आयोग ने स्पष्ट कहा है कि मानव जीवन की कीमत पर लापरवाही किसी भी सूरत में स्वीकार्य नहीं है।

आयोग के अध्यक्ष जस्टिस जी.आर. मूलचंदानी ने इस मामले में संज्ञान लेते हुए संबंधित अधिकारियों और कंपनी से जवाब मांगा है। आयोग ने यह भी निर्देश दिए हैं कि पीड़ित परिवारों को यथाशीघ्र मुआवजा राशि उपलब्ध कराई जाए और कंपनी अपनी ओर से भी परिजनों को उचित क्षतिपूर्ति दे। अब इस मामले में अगली सुनवाई 16 जून 2025 को होगी।

क्या हुआ था हादसे में?

बताते चलें कि सोमवार रात करीब 8:30 बजे सीतापुरा के ज्वैलरी जोन स्थित अचल ज्वैलर्स प्राइवेट लिमिटेड में हादसा हुआ। फैक्ट्री के लगभग 10 फीट गहरे सेप्टिक टैंक में सोने के कण व बुरादा निकालने उतरे मजदूर जहरीली गैस की चपेट में आ गए।

हादसे में चार मजदूरों की मौके पर मौत हो गई, जबकि चार अन्य बेहोश हो गए। मृतकों की पहचान उत्तर प्रदेश के अंबेडकर नगर निवासी संजीव पाल, हिमांशु सिंह, रोहित पाल और सुल्तानपुर निवासी अर्पित यादव के रूप में हुई है। वहीं, घायल मजदूर अमित चौहान और राजपाल को अस्पताल में भर्ती कराया गया है। दो अन्य को प्राथमिक उपचार के बाद छुट्टी दे दी गई।

फैक्ट्री में कैसे हुआ हादसा?

बताया जा रहा है कि फैक्ट्री में सोने के आभूषण बनते हैं, और कटिंग के दौरान निकला बुरादा, केमिकल युक्त पानी के साथ सेफ्टी टैंक में पहुंचता है। लगभग डेढ़ माह में एक बार टैंक को साफ किया जाता है। सोमवार को पहले अमित और रोहित टैंक में उतरे। कुछ ही देर में दोनों बेहोश हो गए। उन्हें बचाने के लिए एक के बाद एक छह अन्य मजदूर भी टैंक में उतर गए, लेकिन घातक गैस से चार की जान चली गई।

सुरक्षा मानकों की घोर अनदेखी के चलते बिना मास्क और गैस डिटेक्टर के मजदूरों को टैंक में उतारा गया था। फैक्ट्री प्रशासन ने हादसे के बाद भी तत्काल आपात सेवाओं को सूचित नहीं किया, जिससे चार ज़िंदगियां हमेशा के लिए चली गईं।

प्रशासन की जिम्मेदारी तय होगी

मानवाधिकार आयोग ने यह स्पष्ट किया है कि यह श्रमिक अधिकारों का उल्लंघन है और इसमें फैक्ट्री प्रशासन, जिला प्रशासन और श्रम निरीक्षण तंत्र की भी जवाबदेही तय होगी। आयोग ने नोटिस में कहा है कि दोषियों पर आपराधिक कार्यवाही होनी चाहिए ताकि भविष्य में इस तरह की घटनाओं को रोका जा सके।

Print

सीवेज टैंक की सफाई करते समय तीन श्रमिकों की मौत के मामले में तमिलनाडु सरकार को एनएचआरसी का नोटिस

https://hindi.theprint.in/india/nhrc-notice-to-tamil-nadu-government-in-the-case-of-death-of-three-workers-while-cleaning-sewage-tank/823913/

भाषा 27 May, 2025 11:03 pm IST

नयी दिल्ली, 27 मई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को कहा कि उसने तमिलनाडु सरकार और राज्य के पुलिस महानिदेशक (डीजीपी) को उस खबर के बाद नोटिस जारी किया है, जिसमें कहा गया है कि तिरुप्पुर जिले में एक निजी इकाई में बिना किसी सुरक्षा उपकरण के सीवेज टैंक की सफाई करते समय तीन श्रमिकों की दम घुटने से मौत हो गई।

राष्ट्रीय मानवाधिकार आयोग ने एक बयान में कहा कि मृतक अनुसूचित जाति समुदाय से थे।

एनएचआरसी ने कहा है कि यदि खबर के तथ्य सही हैं तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है।

आयोग ने 19 मई को मीडिया में आई उस खबर का स्वत: संज्ञान लिया है, जिसमें कहा गया था कि तिरुप्पुर जिले में एक निजी औद्योगिक इकाई में बिना किसी सुरक्षा उपकरण के सीवेज टैंक की सफाई के लिए उतरे तीन श्रमिकों की मौत हो गई, जबकि एक अन्य की हालत गंभीर है।

एनएचआरसी ने कहा कि आयोग ने तमिलनाडु के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर चार सप्ताह में विस्तृत रिपोर्ट मांगी है।

भाषा शफीक वैभव

वैभव

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

Hindustan

टिल्लू ताजपुरिया हत्याकांड में एनएचआरसी ने बैठाई जांच

Rampur News - रामपुर में तिहाड़ जेल के अंदर गैंगस्टर टिल्लू ताजपुरिया की हत्या के मामले में राष्ट्रीय मानवाधिकार आयोग ने प्रशासन को विस्तृत जांच के आदेश दिए हैं। आरटीआई एक्टिविस्ट दानिश खान की शिकायत पर आयोग ने यह...

https://www.livehindustan.com/uttar-pradesh/rampur/story-nhrc-demands-investigation-into-brutal-murder-of-gangster-tillu-tajpuria-in-tihar-jail-201748385685757.html

28 मई 2025

रामपुर। तिहाड़ जेल के अंदर गैंगस्टर सुनील उर्फ टिल्लू ताजपुरिया की नृशंस हत्या के मामले में राष्ट्रीय मानवाधिकार आयोग ने शिकंजा कस दिया है। प्रशासन से प्राप्त रिपोर्ट के बाद आयोग ने डीजी (इनवेस्टिगेशन) को प्रकरण की विस्तृत जांच कर दो सप्ताह में रिपोर्ट देने के आदेश दिए हैं। आयोग ने यह कार्रवाई रामपुर के आरटीआई एक्टिविस्ट दानिश खान के उस पत्र पर की है, जिसमें उन्होंने आयोग से अपील की थी कि संबंधित अधिकारी मामले को दबाने में लगे हैं। सिविल लाइंस के मॉडल कालोनी, मडैयान नादरबाग निवासी आरटीआई एक्टिविस्ट एवं डीके फाउंडेशन आफ फ्रीडम एंड जस्टिस के डायरेक्टर दानिश खां ने एनएचआरसी के अध्यक्ष से शिकायत की थी।

इसमें कहा गया था कि दिल्ली स्थित तिहाड़ जेल देश की अति सुरक्षित जेल मानी जाती है, लेकिन वहां आए दिन गैंगवार की घटनाएं हो रही हैं। आरोप लगाया कि यह सब जेल अधीक्षक और जेल प्रशासन की मिलीभगत से ही संभव है। इनकी भूमिका संदिग्ध है। इसी के चलते दो मई को टिल्लू ताजपुरिया की जेल के अंदर हत्या कर दी गई। इसके सीसीटीवी फुटेज तमाम सोशल मीडिया प्लेटफार्म पर वायरल हो रहे हैं। उन्होंने जेल प्रशासन के खिलाफ मामला दर्ज कर कार्रवाई का अनुरोध किया था। आयोग ने दानिश खां की शिकायत पर केस दर्ज कर राजा गार्डन वेस्ट देहली के डीएम, राजौरी गार्डन के डीसीपी और डीजी जेल से अब तक की कार्रवाई, क्या जांच करायी गई, पीएम रिपोर्ट, सीसीटीवी फुटेज आदि केसाथ छह सप्ताह में स्टेटस रिपोर्ट तलब की थी। लेकिन, रिपोर्ट आधी-अधूरी भेजी गई। जिस पर शिकायतकर्ता ने आयोग में दोबारा पत्र प्रेषित कर आरोप लगाया कि जेल प्रशासन मामले को दबाने में लगा हुआ है, इस पर आयोग ने शिकंजा कसा तो प्रशासन ने रिपोर्ट आयोग के समक्ष प्रस्तुत कर दी। अब आयोग ने डीजी(आई) को इस रिपोर्ट के आधार पर प्रकरण की विस्तृत जांच कर दो सप्ताह के भीतर रिपोर्ट तलब की है। जांच के दौरान आयोग की टीम और शिकायतकर्ता को भी साथ रखने को कहा गया है। इनको जारी किए गए थे नोटिस आयोग ने पश्चिमी दिल्ली, राजा गार्डन के जिलाधिकारी, राजौरी गार्डन के डीसीपी और पश्चिमी दिल्ली के डायरेक्टर कारागार को नोटिस जारी कर रिपोर्ट तलब की थी। तीन बार रिमाइंडर जारी करने के बाद अधिकारियों ने रिपोर्ट आयोग को सौंपी है। आयोग को दिए ये सब साक्ष्य आयोग ने शिकंजा कसा को जिला मजिस्ट्रेट, पुलिस उपायुक्त और जेल महानिदेशक, तिहाड़ सेंट्रल जेल, पश्चिमी दिल्ली ने आयोग को टिल्लू ताजपुरिया हत्याकांड की विस्तृत रिपोर्ट, प्रारंभिक स्वास्थ्य जांच रिपोर्ट, पूर्ण चिकित्सा उपचार रिकॉर्ड, जांच पंचनामा, पोस्टमॉर्टम जांच रिपोर्ट, विसरा की रासायनिक जांच, विसरा की हिस्टोपैथोलॉजी जांच, मृत्यु का अंतिम कारण और न्यायिक मजिस्ट्रेट की जांच रिपोर्ट सौंपी है। टिल्लू ताजपुरिया भले ही गैंगस्टर था लेकिन, तिहाड़ जैसी सुरक्षित जेल में उसकी हत्या किया जाना, जघन्य अपराध है। हमने इसकी शिकायत राष्ट्रीय

मानवाधिकार आयोग से की थी। जिसमें आयोग ने प्रशासन द्वारा सौंपी गई जांच रिपोर्ट का विश्लेषण कर डीजी इनवेस्टिगेशन से दो सप्ताह में रिपोर्ट मांगी है। -दानिश खान, डायरेक्टर, डीके फाउंडेशन आफ फ्रीडम एंड जस्टिस

ETV Bharat

टिल्लू ताजपुरिया हत्या मामला: NHRC की सख्ती से खुला तिहाड़ जेल प्रशासन की लापरवाही के राज! - TILLU TAJPURIA MURDER CASE

2 मई 2023 को दिल्ली की तिहाड़ जेल में कुख्यात गैंगस्टर टिल्लू ताजपुरिया की चाकू मारकर हत्या कर दी गई थी.

https://www.etvbharat.com/hi/!state/nhrc-strictness-in-tillu-tajpuria-murder-case-revealed-secrets-of-negligence-of-tihar-jail-administration-delhi-news-dls25052704685

By ETV Bharat Delhi Team | Published : May 27, 2025 at 7:18 PM IST

3 Min Read

नई दिल्ली: राजधानी दिल्ली की सबसे सुरक्षित मानी जाने वाली तिहाड़ जेल एक बार फिर विवादों में है. वर्ष 2023 में गैंगस्टर सुनील उर्फ टिल्लू ताजपुरिया की जेल में हुई हत्या मामले में अब नया मोड़ आ गया है. इस घटना में जेल प्रशासन की भूमिका को लेकर गंभीर सवाल उठे हैं. अब इस पूरे प्रकरण की जांच के आदेश दे दिए गए हैं.

राष्ट्रीय मानवाधिकार आयोग (NHRC) द्वारा सख्ती के बाद मामला और भी गंभीर हो गया है. राष्ट्रीय मानवाधिकार आयोग की ओर से कहा गया है कि तिहाड़ जैसी उच्च सुरक्षा वाली जेल में किसी अपराधी की हत्या होना केवल सुरक्षा में चूक नहीं, बल्कि एक गहरी साजिश का संकेत है. आयोग ने इस मामले की जांच के लिए अपने महानिदेशक (इन्वेस्टिगेशन) को नियुक्त किया है, जो तिहाड़ जेल में व्याप्त भ्रष्टाचार व अपराधियों के साथ मिलीभगत की परतें खोलने का कार्य करेंगे.

रामपुर निवासी दानिश खान द्वारा किए गए खुलासों ने इस मामले में नया आयाम जोड़ा है. दानिश ने बताया कि तिहाड़ जेल के भीतर से ही पूरे देश में संगठित अपराध का संचालन होता है. उसने दावा किया कि जेल में बंद अपराधी, जिनमें लॉरेंस विश्नोई जैसे कुख्यात नाम शामिल हैं, बाहर की दुनिया में अपने नेटवर्क के माध्यम से अपराधिक घटनाओं को अंजाम दिलवाते हैं.

अब सवाल ये उठता है कि तिहाड़ जैसी जेल में ऐसी गतिविधियां कैसे संभव है. क्या जेल प्रशासन की अनदेखी, लापरवाही या मिलीभगत के चलते यह अपराध साम्राज्य फल-फूल रहा है? जांच में कई सफेदपोश चेहरों के उजागर होने की संभावना भी जताई जा रही है, जो अपराधियों के साथ सांठगांठ कर आपराधिक वारदातों में शामिल हैं. आने वाले दिनों में यह जांच दिल्ली के सुरक्षा ढांचे व न्याय व्यवस्था पर बड़ा प्रभाव डाल सकती है.

यह है पूरा मामला:

बता दें कि 2 मई 2023 को दिल्ली की तिहाड़ जेल में कुख्यात गैंगस्टर टिल्लू ताजपुरिया की चाकू मारकर हत्या कर दी गई थी. ये वारदात सुबह करीब 6:15 बजे जेल नंबर 8 के हाई-रिस्क वार्ड में हुई, जहां चार हमलावरों ने उस पर बेरहमी से हमला किया था. पुलिस जांच में सामने आया कि यह हमला 2021 में रोहिणी कोर्ट परिसर में गोगी की हत्या का बदला लेने के लिए किया गया था. हत्या की साजिश पहले से रची गई थी. विशेषकर तब जब टिल्लू को रोहिणी जेल से तिहाड़ लाया गया था. इस मामले में दीपक सिंह उर्फ टिट्टर,

योगेश सिंह उर्फ टुंडा, राजेश सिंह व रियाज़ खान मुख्य आरोपी है, जबकि विनोद उर्फ चवन्नी व अताउल रहमान को साजिश में शामिल माना गया है. इस घटना ने तिहाड़ की सुरक्षा व्यवस्था व जेल प्रशासन की भूमिका पर गंभीर सवाल खड़े कर दिए हैं. फिलहाल मामला अभी भी जांच के अधीन है.

Live Law

Lawyer Moves NHRC Against Alleged Re-Arrest & Detention By Assam Police Of Indians Earlier Declared As Foreigners

https://www.livelaw.in/news-updates/lawyer-nhrc-intervention-re-arrest-detention-indians-foreigners-assam-police-293519

LIVELAW NEWS NETWORK 27 May 2025 5:33 PM

An advocate practising in the Gauhati High Court has written an "urgent complaint" to the National Human Rights Commission (NHRC) asking it to take suo-motu cognizance of the "arbitrary re-arrest and detention of Indian citizens and previously released declared foreigners" in Assam by the police as of May 23.

The letter further seeks "immediate intervention" by the Commission to prevent the alleged "forced deportation". The complaint alleges that these persons were detained after Assam Police conducted fresh round of arrests and detention, despite these persons having complied with the conditions of release laid down by the Supreme Court back in 2020.

The letter written by advocate A Wadud Aman states:

"We, the undersigned, write to bring to your urgent attention a grave and continuing violation of fundamental and human rights of several individuals in Assam who, despite being Indian citizens or long term residents, were declared foreigners" by the Foreigners Tribunals and detained for prolonged periods-often up to a decade before being released pursuant to directions of the Hon'ble Supreme Court. Shockingly, these individuals are now being re-arrested and detained again as of 23.05.2025, without any fresh violation or breach of the Supreme Court's conditions for release, and now are being forcibly deported - 14 such people have been pushed to No Man's Land between India and Bangladesh - in complete disregard of the Constitution of India and international human rights norms. There are no reports of other detainees who have been picked by Police from across the state".

The letter seeks intervention from the NHRC on points which includes:

Take suo mnotu cognizance of the arbitrary re-arrest and detention of Indian citizens and previously released declared foreigners in Assam as of 23.05.2025.

Issue urgent notices to the Chief Secretary, Government of Assam, and Director General of Police, Assam, seeking a status report on the basis of re-arrest, list of detainees, and legal justification.

Intervene to prevent forced deportation, without due process and judicial oversight.

Direct the Government of Assam to immediately release those re-arrested individuals who have not violated any conditions of their earlier relcase and restore their liberty.

Recommend formulation of a humane and transparent policy on dealing with cases of disputed citizenship, in compliance with Articles 14 and 21 of the Constitution.

Recommend compensation and rehabilitation for individuals unlawfully detained for years and again subjectedto re-arrest without cause.

The letter states that from 2010 several persons in Assam who were declared as "foreigners" by Foreigners Tribunals and were detained indefinitely–several of whom up to 10 years–without being granted bail or proper legal representation.

It states that the Supreme Court, in Writ Petition (Civil) No.1045 of 2018 (Supreme Court Legal Services Committee v.Union of India & Anr.), passed an order dated on May 10, 2019 directing the conditional release of such detainees who had completed more than three years of detention.

Subsequently, in Suo Motu Writ Petition (Civil) No. 1 of 2020, LA, No.48215/2020 and LA. No48216/2020, the Supreme Court in its April 13, 2020 order further reduced the mandatory detention period to two years, permitting release subject to bond, sureties, and biometric submission.

"In compliance with the above orders, hundreds of detainees were released. They complied scrupulously with theconditions of release, including periodic appearances beforepolice stations, and resided with their family members andcommunity in India. However, on 23.05.2025, Assam Police initiated a fresh round of arrests and detentions, taking many of these individuals back to detention centre at Matia, Goalpara, without any violation of Supreme Court's conditional release norms. We now fear their deportation, despite unresolved nationality claims and absence of due process," it adds.

Among claiming violation of Articles 14, 21 and 22, the letter states that the action amounts to violation of Section 483 BNSS as per which bail once granted by a court of law (or pursuant to Supreme Court orders), cannot be set aside unless specific grounds of violation are shown and fresh proceedings initiated.

It further states that forced deportation without proper nationality determination and without exhausting remedies under the Foreigners Act, 1946 and the Citizenship Act, 1955, and without any hearing, amounts to REFOULEMENT, prohibited under customary international human rights law, including the International Covenant on Civil and Political Rights (ICCPR), to which India is a party.

Northeast News

FIR against Arunachal activist sparks outcry; NHRC asked to step in

https://nenews.in/arunachal-pradesh/fir-against-arunachal-activist-sparks-outcry-nhrc-asked-to-step-in/26063/

by Northeast News | May 27, 2025 in Arunachal Pradesh

A coalition of human rights defenders has appealed to the National Human Rights Commission (NHRC) to initiate suo motu proceedings into what they allege is a fabricated First Information Report (FIR) registered against Ebo Mili, a prominent environmental lawyer and anti-dam activist from Arunachal Pradesh.

In a formal communication addressed to Justice V. Ramasubramanian (Retd), Chairperson of the NHRC, the group has sought an independent inquiry into the events surrounding Mili's participation in protests against the Siang Multi-Purpose Project (SMPP) in Siang district.

The letter, signed by Henri Tiphagne, National Working Secretary, alleges misuse of state power to silence dissent.

On May 22 and 23, Mili, who also serves as Convenor of the Siang Indigenous Farmers Forum (SIFF), led a peaceful protest in Begging village against a prefeasibility survey being conducted for the controversial hydroelectric project.

Local farmers and villagers joined the demonstration, voicing concerns over the potential environmental and cultural impact of the dam project.

However, on May 26, the Deputy Commissioner of Siang district, PN Thungon, directed the Officer-in-Charge of Boleng Police Station to take action against Mili.

The same day, an FIR was registered under multiple sections of the Bharatiya Nyaya Sanhita (BNS), 2023—including Sections 135, 191, and 324—as well as Section 4 of the Prevention of Damage to Public Property Act, 1984.

The FIR, which has been widely covered in regional media has raised serious questions among civil society organisations.

They argue that the charges appear retaliatory in nature and intended to criminalise peaceful protest and environmental activism.

Quoting the Protection of Human Rights (Amendment) Act, 2019, the appeal urges the NHRC to invoke Section 12(a) of the Act to take cognizance of the matter and launch an independent investigation through its own inquiry wing.

The signatories have expressed hope that the NHRC will act promptly and impartially to safeguard democratic rights and ensure that dissenting voices—especially those defending indigenous and environmental rights—are not muzzled through administrative overreach